FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS

Locations: Offices and factory at Mumbai, Navi Mumbai and Daman

(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : E-mail: agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: E-mail: agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

ADVERTISEMENT

I, RANJEET SINGH SOLANKI (single holder), holding 400 shares of Face Value Rs. 1/- in United Breweries Limited having its registered office at UB Tower, UB City, #24 Vittal Mallya Road, Bengaluru, Karnataka, 560001 in Folio UB030023 bearing Share Certificate Number 113543 with Distinctive Numbers from 7374261 - 7374660.

I hereby give notice that the said Share Certificate(s) are lost and I have applied to the Company for issue of duplicate Share Certificate.

The public is hereby warned against purchasing or dealing in anyway with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IEPF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

Place: Jodhpur **RANJEET SINGH SOLANKI**
Date: 24.10.2025 **Folio No: UB030023**

NEULAND LABORATORIES LIMITED

(CIN : L85195TG1984PLC004393)

Registered office: 11th Floor (5th Level), Phoenix IVY Building, Plot No. 573A-III, Road No. 82, Jubilee Hills, Hyderabad, 500033, Telangana, India
Tel: 040 6761 1600, ir@neulandlabs.com, www.neulandlabs.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Notice is hereby given that SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025,has decided to open a Special Window only for re-lodgement of transfer deeds which were lodged prior to April 1, 2019 and rejected / returned / not attended, due to deficiency in the documents / process / or otherwise and could not relodged upto March 31, 2021. The special window shall remain open for a period of six months from July 7, 2025 till January 6, 2026.

During this special window period, re-lodgement of legally valid and complete documents for transfer of physical shares (including those requests that are pending with the listed company/RTA as on date) will be considered and the shares that are re-lodged for transfer shall be issued only in demat mode after following the due process prescribed by SEBI.

Eligible Shareholders may submit their transfer requests along with requisite documents within the stipulated period to the Company's Registrar and Share Transfer Agent(RTA) KFin Technologies Limited at their office at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India – 500 032, or write an at email **einward.ris@kfintech.com**.

By Order of the Board
For **Neuland Laboratories Limited**
Sd/-
Sarada Bhamidipati
Company Secretary

Place: Hyderabad
Date: October 24, 2025

FOR SALE

LAND PARCELS OF S D PHARMACY PRIVATE LTD (IN LIQUIDATION)

622 Cents of Land (Lake frontage) in Alappuzha District, Kerala

Vide Hon'ble NCLT Kochi Bench order in IA(IBC)(LIQ.)/5/KOB/2024 in CP(IBC)/34/KOB/2021

For more details, write to: **cajasin.sd.rp@gmail.com**

Date: 24/10/2025 **SD/- Liquidator**

PUSHPSONS INDUSTRIES LIMITED

Regd. Office: B-40, Okhla Industrial Area, Phase -I New Delhi- 110020
CIN: L74899DL1994PLC059950
Tel: +91-11-41610121 Fax: +91-11-41058461
Email id: info@pushpsons.com
Website: www.pushpsons.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015, notice is hereby given that a meeting of Board of Directors is scheduled to be held on Monday, November 10, 2025 at New Delhi, inter-alia to consider and approve the un-audited financial results (Standalone) of the Company for the quarter and half year ended September 30, 2025.

The said notice may be accessed on the Company's website at http://www.pushpsons.com also on the website of the stock exchange at http://www.bseindia.com.

For Pushpsons Industries Limited
Sd/-
Pankaj Jain
Director
DIN: 00001923

Place: New Delhi
Date: October 22, 2025

metsl
Maestros Electronics & Telecommunications Systems Limited

CIN: L74900MH2010PLC200254
EL-66, TTC Industrial Area, Electronic Zone, Mahape, Navi Mumbai – 400 710 Maharashtra, India
Tel: +91-22-2761 11 93 | **Website:** www.maestroselectronics.com | **Email ID:** cs@metsl.in

LETTER TO ALL SHAREHOLDERS HOLDING SHARES IN PHYSICAL FORM
SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS FOR PHYSICAL SHARES

Dear Shareholder,

We hope this communication finds you in good health and high spirits. We thank you for your continued support as a valued shareholder of **Maestros Electronics and Telecommunications Systems Limited.**

Pursuant to the Securities and Exchange Board of India (SEBI) Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, all shareholders are hereby informed that **a special window** is being opened for a period of **six (06) months from July 07, 2025 to January 06, 2026** to facilitate Re-lodgement of Transfer Requests of Physical Shares. This facility is available for transfer deeds that were lodged prior to **April 01, 2019**, but were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

All transfer requests that are duly rectified and re-lodged during the aforesaid period will be processed through the transfer-cum-demat mode, i.e., the shares will be transferred and issued only in dematerialised form. Accordingly, the eligible investors must have an active demat account and are required to submit their re-lodgement requests, along with all requisite documents, duly executed transfer deed(s), original share certificate(s), and any other necessary documents, to the Company and/or to **M/s. MUFG Intime India Private Limited**, the Company's Registrar and Share Transfer Agent (RTA), within the stipulated timeline, at the contact details provided below:

M/s. MUFG Intime India Private Limited	
Address :	C-101, Embassy 247, LBS. Marg, Vikhroli (West), MUMBAI - 400083
Telephone no. :	+91 810 811 6767 (From 10:00 a.m. to 5:00 p.m. on all working days)
Email Id :	rnt.helpdesk@in.mpms.mufg.com

The SEBI circular can be accessed at: https://www.sebi.gov.in/legal/circulars/jul-2025/ease-of-doing-investment-special-window-for-re-lodgement-of-transfer-requests-of-physical-shares_94973.html

SD/-
Balkrishna Kamalakar Tendulkar
DIN: 02448116
Managing Director
Address: Plot No. EL/66, TTC Industrial Area, Electronic Zone, Mahape, Navi Mumbai, Thane-400701, Maharashtra, India.
Date: October 25, 2025

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Surendranagar Branch : Rajavir Shopping Mall, ST Road, Surekhawadi, Surendranagar- 363001. Ph: 02752-220043. Email: surendranagar@indianbank.co.in

GOLD AUCTION-CUM-INVITATION NOTICE

It's hereby brought to the notice of the following Gold Loan borrowers, their legal heirs; persons engaged in business of Gold Jewellery/Ornament and general public that the below mentioned borrowers have been issued with notices to pay the outstanding amounts towards the facility against gold ornaments("facility") availed by them from Indian Bank, Surendranagar Branch. Since the borrowers have failed to repay the dues under the facility, we are constrained to conduct an Auction of the pledged ornaments on **03/11/2025.** In the event, if any surplus amount is realized from this auction, the same will be refunded, after adjusting any other existing liabilities due to the bank and if there is a deficit, post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. Indian Bank has the authority to remove any of the following accounts from the auction without prior intimation. Further, Indian Bank, reserves the right to change the auction date without any prior notice.

Borrower Name	Account No.	Weight	Present Market Value (Approx)
(1) Mori Mahendrsinh Ganeshbhai, Vadala, Surendranagar-363030	7783159990 **Outstanding** Rs.55,613/-	Gross weight 15 Gram Net weight 13 Gram	**Rs.1,43,975/-** (Rs.1,10,750/- per 10 gram 22 Carat)
(2) Mori Krushnaben Mahendrsinh Vadala, Surendranagar-363030	7707830019 **Outstanding** Rs.1,90,088/-	Gross weight 56 Gram Net weight 36 Gram	**Rs.3,98,700/-** (Rs.1,10,750/- per 10 gram 22 Carat)

The auction will be conducted in the premises of **Indian Bank** situated at **Surendranagar Branch : Rajavir Shopping Mall, ST Road, Surekhawadi, Surendranagar- 363001** at **04:00 pm** on **03/11/2025.** If the customer is deceased, all the conditions pertaining to auction will be applicable to his/her legal heirs.

Interested parties may visit the above mentioned premises of Indian Bank with their PAN Card along with a photograph, valid photo identity proof and Address proof on the auction date as per the time indicated above. To know about detailed terms and conditions of the auction, please get in touch with the Branch Manager. Persons having taken part in the final bidding must be able to deposit 25% of the final sale amount immediately and remaining 75% within 3 days to the bank, failing which their earnest and 25% money, deposited with the bank will be forfeited.

The auction is conducted on 'As is what is' basis and the Bank does not undertake any responsibility with regard to the quality and specification of the jewels being auctioned. It is at the risk of the successful bidder/purchaser.

The bank reserves its right to reject any bid without assigning any reasons whatsoever.

Date : 24/10/2025
Palce : Surendranagar **Indian Bank.**

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in.**
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Form PAS-1

[Pursuant to section 27(1) and rule7(2) of Companies (Prospectus and Allotment of Securities) Rules, 2014]

Advertisement giving details of notice of special resolution for varying the terms of any contract referred to in the prospectus or altering the objects for which the prospectus was issued

Corporate Identification Number (CIN) –L24110TG1989PLC009497

Name of the company- Sigachi Industries Limited

Registered office address- 229/1 & 90, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad – 500049-Telangana

Public Notice

Postal Ballot Notice is hereby given that by a resolution dated 18.10.2025, the Board has proposed to vary the terms of the contract referred to in the prospectus dated 08.11.2021 (or to alter the object(s) for which the prospectus dated 08.11.2021 was issued) issued in connection with issue of upto 76,95,000 Equity Shares at an issue price of Rs. 163/- per share aggregating to Rs. 12,542.85 Lacs

In pursuance of the said resolution, further notice is given that for approving the said proposition, a special resolution is to be passed by the Shareholders through Postal Ballot.

The details regarding such variation/alteration are as follows-

1) Particulars of the proposed variation/alteration- Extension of timeline of the CCS (Croscarmellose Sodium) project from from 31.03.2026 to 31.03.2027

2)Reasons/justification for the variation- The Project for manufacture of Croscarmellose Sodium was originally planned to be set up in the State of Andhra Pradesh and subsequently the same was decided to be relocated to Dahej, Gujarat as approved by the Members vide Special Resolution passed on 07.09.2023. The Location of the Plant in the State of Gujarat required certain administrative approvals from the Government of Gujarat or other authorities including Consent for Establishment from the Pollution Control Board. The Utilisation of the funds for setting up of the Croscarmellose Sodium project at Dahej is therefore dependent upon the time that may be taken for such clearances. It is therefore proposed to seek the approval of the members to extend the timeline for setting up the project by next 1 financial year as approved by the Board of Directors

Names of Directors who voted against the proposed variation/alteration - Nil

Any interested person may obtain the copy of the special resolution along with the explanatory statement free of charge at the registered office of the company or at the office of its Company Secretary Mr. Vivek Kumar at 229/1 & 90, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad – 500049, Telangana or visit the website of the Company viz. www. Sigachi.com for a copy of the same.

For Sigachi Industries Limited
Sd/-
Vivek Kumar
Company Secretary and Compliance Officer

Date: 18.10.2025
Place: Hyderabad

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life

Corporate Office: Chola Crest, Super B, C54 & C55,4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of **Cholamandalam Investment and Finance Company Limited,** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER/S & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No.: HL04STR000059606 **Mr. Rajeshkumar Babubhai Patel** **Mrs. Dharmishtha Kathrotiya (alias) Dharmishtha Rajeshbhai Kathrotiya** **Both are Residing at :** 223/224, 2rd Floor, Swaminarayannagar Soc, V-2, Puna Bombey Market Road, Choryasi, Gujarat-395010 **Also at :** Plot No A-7, Govardhan Nagar 1, Dindoli Dindoli Choryasi 395010	18-02-2025	Rs.2736592/- (Rupees Twenty Seven Lakhs Thirty Six Thousand Five Hundred Ninety Two Only) as on 17-02-2025	ALL THE PIECE AND PARCEL OF PLOT NO:. A-7 OF THE SOCIETY KNOWN AS "GOVERDHAN NAGAR-01" SITUATED AT GODADARA BEARING REVENUE SURVEY NOS. 104/1 & 105, BLOCK NO. 106, T.P.SCHEME NO. 69, FINAL PLOT NO. 37/A OF VILLAGE: GODADARA, TALUKA: UDHNA (SURAT CITY). DISTRICT: SURAT TOTAL ADMEASURING ABOUT 61.94 SQUARE METERS AMD ADMEASURING ABOUT GROUND FLOOR 61.94 SQUARE METERS ALONG WITH UNDIVIDED PROPORTION SHARE IN LAND.	19-10-2025 Possession

Date : 19.10-2025
Place : Surat

AUTHORISED OFFICER,
M/s. Cholamandalam Investment and Finance Company Limited

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. **Website:** www.barodabnpparibasmf.in • **Toll Free:** 1800 267 0189

NOTICE NO. 74/2025

Declaration of Income Distribution cum Capital Withdrawal (IDCW) under the designated Schemes of Baroda BNP Paribas Mutual Fund (the Fund):

Notice is hereby given to all the unitholders of the Schemes that following shall be the rate of distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of respective plan of the following schemes of Baroda BNP Paribas Mutual Fund with **Tuesday, October 28, 2025^** as the **Record Date**:

Name of the Scheme	Name of Plans/ Options	Face value per unit (In ₹)	NAV per unit as on October 20, 2025	Distribution per unit#* (In ₹)
Baroda BNP Paribas Low Duration Fund	Defunct Plan - Monthly IDCW Option	10	10.5798	0.06
	Regular Plan - Monthly IDCW Option	10	10.3597	0.06
	Direct Plan - Monthly IDCW Option	10	10.4511	0.06
Baroda BNP Paribas Dynamic Bond Fund	Regular Plan - Monthly IDCW Option	10	10.2968	0.06
	Direct Plan - Monthly IDCW Option	10	10.7761	0.06
Baroda BNP Paribas Corporate Bond Fund	Defunct Plan - Monthly IDCW Option	10	10.4843	0.06
	Regular Plan - Monthly IDCW Option	10	10.5264	0.06
	Direct Plan - Monthly IDCW Option	10	10.6660	0.06
Baroda BNP Paribas Conservative Hybrid Fund	Regular Plan - Monthly IDCW Option	10	11.0411	0.07
	Direct Plan - Monthly IDCW Option	10	13.4491	0.08
Baroda BNP Paribas Credit Risk Fund (Scheme has two segregated portfolios)	Regular Plan - Monthly IDCW Option	10	11.3456	0.07
	Direct Plan - Monthly IDCW Option	10	14.4271	0.09
Baroda BNP Paribas Short Duration Fund	Regular Plan - Monthly IDCW Option	10	10.3582	0.06
	Direct Plan - Monthly IDCW Option	10	10.5905	0.06
Baroda BNP Paribas Money Market Fund	Regular Plan - Monthly IDCW Option	1000	1022.2244	5.95
	Direct Plan – Monthly IDCW Option	1000	1040.5802	6.06
Baroda BNP Paribas Aggressive Hybrid Fund	Regular Plan - IDCW Option	10	16.6927	0.12
	Direct Plan - IDCW Option	10	19.1398	0.14
Baroda BNP Paribas Multi Cap Fund	Regular Plan - IDCW Option	10	54.8109	0.41
	Direct Plan - IDCW Option	10	58.3662	0.43

^or the immediately following Business Day, if that day is not a Business Day.

The distribution will be subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.

*Net distribution amount will be paid to the unit holders under respective categories after deducting applicable taxes, if any.

For the units held in physical form, amount of distribution will be paid to all unit holders whose names appear in the records of the Registrar at the close of business hours on the record date and for units held in demat form, the names appearing in the beneficial owners master with the Depository as on the record date shall be considered.

Pursuant to distribution under IDCW, NAV of the IDCW option of the scheme(s) would fall to the extent of payout and statutory levy (if applicable).

For Baroda BNP Paribas Asset Management India Private Limited
(Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : October 23, 2025
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

SIGACHI INDUSTRIES LIMITED

229/1 & 90, Kalyan's Tulsiram Chambers, Madinaguda, Hyderabad, Telangana, 500049 **CIN: L24110TG1989PLC009497**

NOTICE OF POSTAL BALLOT NOTICE, REMOTE E-VOTING INFORMATION

Notice is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and administration) Rules,2014 including any amendments thereof (Rules) read with MCA General Circular no. 03/2025 dated 22.09.2025, in relation to "Clarification on passing of ordinary and special resolutions by companies under the Companies Act, 2013 and the rules made thereunder, Circular SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and Circular SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 issued by SEBI (hereinafter collectively referred to as "the Circulars"), respectively, the approval of members Sigachi Industries Limited ("the Company") is being sought for approval the following Special Resolutions as mentioned in the Postal Ballot Notice dated 18th October ,2025 through remote e-voting only.

Item	Description of the Resolution (Special Resolutions)
1.	Deviation/Variation in the Objects of the Initial Public Issue as Stated in the Prospectus of the Company Dated 22.10.2021
2.	To Approve the Overall limits u/s 186 for Loans/ Guarantees/ Securities/ Investments by the Company
3.	To Increase the Limits of Borrowing by the Board of Directors of the Company under Section 180(1)(C) of the Companies Act, 2013
4.	To Seek Approval under Section 180(1)(A) of the Companies Act, 2013 inter alia for Creation of Mortgage or Charge on the assets, Properties or Undertaking(s) of the Company

In Compliance with the MCA circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through an email on Wednesday 22nd October, 2025 to the members of the Company holding Equity Shares as on Friday 17th October, 2025 ("Cut-Off Date"). Voting rights shall be reckoned on the paid up value of Equity shares registered in the name of Members as on the Cut-Off date. A person who is not a member as on Cut-Off date to treat the Notice for information purpose only. Kindly note that in terms of the Applicable Laws, physical copy of the Postal Ballot Notice along with Postal Ballot form and pre-paid business reply envelope will not be sent to the Members. The Communication of the assent or dissent of the Members would take place through remote e-voting system only.

Members may note that Postal Ballot Notice is also available on the website of the Company at www.sigachi.com and can also be accessed from the website of the stock exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www. nseindia.com. The Notice is also available on the website of CDSL at www.evotingindia.com.

As required under section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company has engaged the services of Central Depository Services (India) Limited to provide e-voting facility to the shareholders of the Company. Members holding shares in dematerialized from as on the cut of date i.e. 17th October, 2025, may cast their votes electronically on the business as set forth in the Postal Ballot through the electronic voting systems of CDSL (remote e-voting).Members are hereby informed that:

a) The business set forth in the Postal Ballot Notice may be transacted through remote e-voting systems.

b) The remote e-voting shall commence on **23rd October,2025 (9.00 AM IST)** and shall end on **21st November,2025 (5.00 PM IST)**. Members may note that once the votes are cast on a resolution, the members shall not be allowed to change it subsequently.

c) The cut-off date for determining the eligibility to vote by remote e-voting shall be **17th October 2025.**

d)Remote e-voting module will be disabled after 5.00 PM IST on **21st November,2025.**

e) In case you have any queries or issues regarding e-voting, you may refer to the frequently asked Question (*FAQS*) and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk. evoting@cdslindia.com or call 1800 21 09911 or contact Mr. Prabhakar, D.G.M Registrar and share Transfer Agent, Bigshare Services Private Limited at phone: 022- 6263 8200 email: prabhakar@bigshareonline.com

f) The Board of Director of the Company has appointed Ms. Aakanksha, Practicing Company Secretary as Scrutinizer to scrutinize the e-voting process in a fair and transparent manner. The results declared along with the Scrutinizer's report shall be communication to the stock exchanges and will also be displayed on the Company at www.sigachi.com within 2 working days of conclusion of e-voting period.

For Sigachi Industries Limited
Sd/-
Amit Raj Sinha
Managing Director & CEO (DIN: 01263292)

Place: Hyderabad
Date:18.10.2025

MIRAE ASSET Mutual Fund

NOTICE NO. AD/71/2025

Declaration of Income Distribution cum Capital Withdrawal in Mirae Asset Aggressive Hybrid Fund (Erstwhile known as Mirae Asset Hybrid Equity Fund)

NOTICE is hereby given that Mirae Asset Trustee Company Pvt. Ltd., Trustees to Mirae Asset Mutual Fund ("MAMF") have approved declaration of Income Distribution cum Capital Withdrawal (IDCW) in Mirae Asset Aggressive Hybrid Fund:

Scheme / Plan / Option	Quantum** (₹ per unit)	NAV as on October 23, 2025 (₹ per unit)	Record Date*	Face Value (₹ Per Unit)
Mirae Asset Aggressive Hybrid Fund - Regular Plan - Income Distribution cum Capital Withdrawal option	0.10	17.723	Tuesday, October 28, 2025	10
Mirae Asset Aggressive Hybrid Fund - Direct Plan - Income Distribution cum Capital Withdrawal option	0.10	21.672		

* or the immediately following Business Day, if that day is not a Business day.
** subject to availability of distributable surplus as on the record date and as reduced by applicable statutory levy, if any.

Pursuant to the payment of IDCW, the NAV of the IDCW option of the above-mentioned Plans of the Schemes will fall to the extent of pay-out and statutory levy (if applicable).

Income distribution will be paid to those unitholders / beneficial owners whose names appear in the register of unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the depositories, as applicable, under the IDCW option of the aforesaid plans as on the record date.

For and on behalf of the Board of Directors of
MIRAE ASSET INVESTMENT MANAGERS (INDIA) PVT. LTD.
(Asset Management Company for Mirae Asset Mutual Fund)

Place : Mumbai
Date : October 24, 2025

Sd/-
AUTHORISED SIGNATORY

MIRAE ASSET MUTUAL FUND (Investment Manager: Mirae Asset Investment Managers (India) Private Limited) (CIN: U65990MH2019PTC324625). Statutory Details: Sponsor: Mirae Asset Global Investments Company Limited. **Trustee:** Mirae Asset Trustee Company Private Limited. **Registered & Corporate Office:** 606, 6th Floor, Windsor Building, Off CST Road, Kalina, Santacruz (E), Mumbai - 400098. ☎ 1800 2090 777 (Toll free), customercare@miraeasset.com www.miraeassetmf.co.in

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited
(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

***The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Government of Tamil Nadu
PUBLIC WORKS DEPARTMENT
BUILDINGS (C&M) CIRCLE 2, CHEPAUK, CHENNAI-5

SHORT TERM e-TENDER NOTICE No.31 BCM / 2025-26 / Dated: 23.10.2025
FORM OF CONTRACT : LUMPSUM / Two Cover System

For and on behalf of the Governor of Tamil Nadu, Short Term e-tenders are invited from the eligible registered contractors by the Superintending Engineer, PWD., Buildings (C & M) Circle 2, Chepauk, Chennai-5 for the following work:-

Sl. No.	Name of work and EMD	Approximate value of work	Period	Eligible Class
1	**Development of Tamil Nadu Policy and Governance Experiential Centre at Nungambakkam Chennai-34. E.M.D.: Rs.6,32,500/-**	**Rs. 1245.00 Lakhs**	**4 Months**	**Class I and above**

1. For Tender documents, visit **https://tntenders.gov.in**
2. Last Date for submitting the application for site visit Certificate to the concerned Executive Engineer is on **31.10.2025**.
3. Last Date and Time for submission of tender documents : **04.11.2025 upto 03.00 P.M.**
4. Date and Time of opening of the e-tender : **04.11.2025 at 04.00 P.M.**

Superintending Engineer, PWD.,
Buildings (C&M) Circle 2, Chepauk, Chennai-5.

DIPR / **5816** / Tender / 2025

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti
A Coforge Company
Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837, **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887
Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.
Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:

1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited

Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887

Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.

Ph.040 23351571. E-mail: info@sagarcements.in. Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:

1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited

Sd/-

Dr.S.Anand Reddy

Managing Director

Place: Hyderabad

Date: 23.10.2025

Classifieds

PERSONAL

I,Ram Gupta S/o Narayan Dass Gupta, R/o 199 Adarsh Nagar Firozabad UP-283203 have changed my name to Ram Kumar Gupta for all purposes

0070997509-1

I,Priti Gachhi,W/o Mridul Kumar Roy,R/o F-26, Chhatarpur Extn.New Delhi-110074,have changed my name to Preeti Roy,for all,future purposes.

0040818482-8

I, Pravesh Kumar Suneja, S/o Hans Raj Suneja, R/o-D-121, D-Block, South Ganesh Nagar, Delhi-110092,have changed my name to Pravesh Suneja, for all purposes.

0040818469-11

I,Mridul Roy S/o Manoj Kumar Roy,R/o F-26,Chhatarpur Extn.New Delhi-110074,have changed my name to Mridul Kumar Roy,for all,future purposes.

0040818482-7

I,Arjun Anand Wadhwa S/o-Sushil Wadhwa,R/o S-367, Greater Kailash Part-1,New Delhi-110048,have changed my name to Arjun Wadhwa.

0040818482-9

I, Sumit s/o Ravi Bhatt r/o TC-98, Block-D, Transit Camp, Anand Parvat, Karol Bagh, Delhi-110005 have changed my name as SUMIT BHATT.

0040818417-1

PUBLIC NOTICE

PUBLIC NOTICE

My client **Shiv Mohan** S/o Niranjan, R/o 735, B-Block, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, have severed his relation from his son **Jasrath Singh** S/o Shiv Mohan his wife **Priti** W/o Jasrath Singh & his minor son **Piyush** R/o B-735, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, disowned and debarred them due to misconduct & misbehavior, from all moveable & immovable properties, and shall not be responsible for their acts, deeds and things done by them, in past, present and future. Anyone who deals with them shall be doing at their own cost and risks and my above client will not be held responsible of their all type of acts. **Ravi Prakash** (Advocate) Ch.No.749, Distt. Court Complex, Dwarka, New Delhi.

PUBLIC NOTICE

General public is hereby informed that under instructions from and on behalf of my client Shri Pradeep Giri, s/o Sona Lal Giri r/o 2151/10/7, New Patel Nagar, Delhi 110008 it is declared that my client, have disowned / debarred / discarded his real son Mr. Sachin Kumar Giri, r/o 2151/4A-17, New Patel Nagar, Delhi 110008 and due to his misbehavior, disobedience, from all of my client's movable and immovable assets and have also severed all his relations in every respect with his son. It is further declared that any person(s) whosoever deals with him shall do so entirely at his / her / their own risks, costs and responsibility and my client shall in no manner be responsible for any such deal, transaction, interaction etc. with the above named individual.

Parvesh Kumar Tyagi
(Advocate) 36, Criminal Side, Courts Bldg., Tis Hazari, Delhi 110054

PUBLIC NOTICE

This is to inform to the public at large that MR. MAIN PAL is the Owners of RESIDENTIAL LIG FLAT NO. 18-B, FIRST FLOOR, BLOCK-5, SECTOR-99, NOIDA DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH, SUPER AREA 72.00 SQ. MTRS. It is hereby declared that the owners are now Selling the said property and the Seller is availing a loan facility against the mortgage of the aforementioned Property with State Bank of India, RACPC Karkardooma, Delhi by mortgaging All Original documents. In the entire chain of documents-Original Provisional Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 19.01.2007, Original Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 04.10.2012, Original Possession Certificate/ Letter in favor of Jai Deep Mukherji, Original Lease cum Sale Deed in favor of Jaideep Mukherji, duly registered at SR-NOIDA, Vide Doc. No. 7502, Book no.1, Volume no. 4501, Pages no. 1-70, dated 19.11.2012 are missing hence not traceable. Therefore, any person having any type of claim right/title/ interest over the said property or Flat may inform in writing or contact at the address mentioned below about his/her objections within 15 days from today, failing which it shall be presumed that the said property is free from all type of Encumbrances, lien etc. or any claim.

Navneet Tripathi, Advocate
Mob No.: 7011712960
Office: N-1B, Jungpura Extn. New Delhi-17

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)

CIN No: U67190MH1994PLC077858

Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020

Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191

Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**

****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED

Sd/-

Authorized Signatory

Date : 24th October 2025

Place : Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS

Locations: Offices and factory at Mumbai, Navi Mumbai and Daman

(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai

Date: 25.10.2025

Sd/-

Brijendra Kumar Mishra

Deemed Resolution Professional

IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257

AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025

IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071

For, AGS Transact Technologies Limited

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TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025

E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR

Tamilnadu Industrial Development Corporation Limited

19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479

E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / 5806 / Tender / 2025

Cigniti

A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027

Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India

Ph: 0124-4627837. **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025 Unaudited	30.06.2025 Unaudited	30.09.2024 Unaudited	30.09.2025 Unaudited	30.09.2024 Unaudited	31.03.2025 Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025 Unaudited	30.06.2025 Unaudited	30.09.2024 Unaudited	30.09.2025 Unaudited	30.09.2024 Unaudited	31.03.2025 Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors

Cigniti Technologies Limited

Sd/-

Pankaj Khanna

Executive Director

(DIN: 09157176)

Date: October 24, 2025

Place: Gurugram

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701

Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com

Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/ MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/ 2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited

Sd/-

Abhishek Joshi

Company Secretary

Mem. No. A64446

Place: Navi Mumbai

Date : October 24, 2025

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963

Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210

Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For India Radiators Limited

E N Rangaswami

Whole-time Director

DIN: 06463753

Place: Chennai

Date : 24.10.2025

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SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887

Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.

Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:

1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited

Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

Classifieds

PERSONAL

I,Ram Gupta S/o Narayan Dass Gupta, R/o 199 Adarsh Nagar Firozabad UP-283203 have changed my name to Ram Kumar Gupta for all purposes
0070997509-1

I,Priti Gachhi,W/o Mridul Kumar Roy,R/o F-26, Chhatarpur Extn.New Delhi-110074,have changed my name to Preeti Roy,for all,future purposes.
0040818482-8

I, Pravesh Kumar Suneja, S/o Hans Raj Suneja, R/o-D-121, D-Block, South Ganesh Nagar, Delhi-110092,have changed my name to Pravesh Suneja, for all purposes.
0040818469-11

I,Mridul Roy S/o Manoj Kumar Roy,R/o F-26,Chhatarpur Extn.New Delhi-110074,have changed my name to Mridul Kumar Roy,for all,future purposes.
0040818482-7

I,Arjun Anand Wadhwa S/o-Sushil Wadhwa,R/o S-367, Greater Kailash Part-1,New Delhi-110048,have changed my name to Arjun Wadhwa.
0040818482-9

I, Sumit s/o Ravi Bhatt r/o TC-98, Block-D, Transit Camp, Anand Parvat, Karol Bagh, Delhi-110005 have changed my name as SUMIT BHATT.
0040818417-1

PUBLIC NOTICE

PUBLIC NOTICE

My client **Shiv Mohan** S/o Niranjan, R/o 735, B-Block, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, have severed his relation from his son **Jasrath Singh** S/o Shiv Mohan his wife **Priti** W/o Jasrath Singh & his minor son **Piyush** R/o B-735, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, disowned and debarred them due to misconduct & misbehavior, from all moveable & immovable properties, and shall not be responsible for their acts, deeds and things done by them, in past, present and future. Anyone who deals with them shall be doing at their own cost and risks and my above client will not be held responsible of their all type of acts. **Ravi Prakash** (Advocate) Ch.No.749, Distt. Court Complex, Dwarka, New Delhi.

PUBLIC NOTICE

General public is hereby informed that under instructions from and on behalf of my client Shri Pradeep Giri, s/o Sona Lal Giri r/o 2151/10/7, New Patel Nagar, Delhi 110008 it is declared that my client, have disowned / debarred / discarded his real son Mr. Sachin Kumar Giri, r/o 2151/4A-17, New Patel Nagar, Delhi 110008 and due to his misbehavior, disobedience, from all of my client's movable and immovable assets and have also severed all his relations in every respect with his son. It is further declared that any person(s) whosoever deals with him shall do so entirely at his / her / their own risks, costs and responsibility and my client shall in no manner be responsible for any such deal, transaction, interaction etc. with the above named individual.

Parvesh Kumar Tyagi
(Advocate) 36, Criminal Side, Courts Bldg., Tis Hazari, Delhi 110054

PUBLIC NOTICE

This is to inform to the public at large that MR. MAIN PAL is the Owners of RESIDENTIAL LIG FLAT NO. 18-B, FIRST FLOOR, BLOCK-5, SECTOR-99, NOIDA DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH, SUPER AREA 72.00 SQ. MTRS. It is hereby declared that the owners are now Selling the said property and the Seller is availing a loan facility against the mortgage of the aforementioned Property with State Bank of India, RACPC Karkardooma, Delhi by mortgaging All Original documents. In the entire chain of documents-Original Provisional Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 19.01.2007, Original Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 04.10.2012, Original Possession Certificate/ Letter in favor of Jai Deep Mukherji, Original Lease cum Sale Deed in favor of Jaideep Mukherji, duly registered at SR-NOIDA, Vide Doc. No. 7502, Book no.1, Volume no. 4501, Pages no. 1-70, dated 19.11.2012, are missing hence not traceable. Therefore, any person having any type of claim right/title/ interest over the said property or Flat may inform in writing or contact at the address mentioned below about his/her objections within 15 days from today, failing which it shall be presumed that the said property is free from all type of Encumbrances, lien etc. or any claim.

Navneet Tripathi, Advocate
Mob No.: 7011712960
Office: N-1B, Jungpura Extn, New Delhi-17

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LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

***The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED
OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

TIDCO

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, itl@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti

A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837, **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak" from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC documents to the Registrar and Share Transfer Agent at the following address:

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Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
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Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

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For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED
OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited
(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**
Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Government of Tamil Nadu
PUBLIC WORKS DEPARTMENT
BUILDINGS (C&M) CIRCLE 2, CHEPAUK, CHENNAI-5

SHORT TERM e-TENDER NOTICE No.31 BCM / 2025-26 / Dated: 23.10.2025
FORM OF CONTRACT : LUMPSUM / Two Cover System

For and on behalf of the Governor of Tamil Nadu, Short Term e-tenders are invited from the eligible registered contractors by the Superintending Engineer, PWD., Buildings (C & M) Circle 2, Chepauk, Chennai-5 for the following work:-

Sl. No.	Name of work and EMD	Approximate value of work	Period	Eligible Class
1	**Development of Tamil Nadu Policy and Governance Experiential Centre at Nungambakkam Chennai-34. E.M.D.: Rs.6,32,500/-**	**Rs. 1245.00 Lakhs**	**4 Months**	**Class I and above**

1. For Tender documents, visit **https://tntenders.gov.in**
2. Last Date for submitting the application for site visit Certificate to the concerned Executive Engineer is on **31.10.2025**.
3. Last Date and Time for submission of tender documents : **04.11.2025 upto 03.00 P.M.**
4. Date and Time of opening of the e-tender : **04.11.2025 at 04.00 P.M.**

Superintending Engineer, PWD.,
Buildings (C&M) Circle 2, Chepauk, Chennai-5.

DIPR / **5816** / Tender / 2025

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

TIDCO
CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti
A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837, **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887
Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.
Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:

1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited
Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**
Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Government of Tamil Nadu
PUBLIC WORKS DEPARTMENT
BUILDINGS (C&M) CIRCLE 2, CHEPAUK, CHENNAI-5

SHORT TERM e-TENDER NOTICE No.31 BCM / 2025-26 / Dated: 23.10.2025
FORM OF CONTRACT : LUMPSUM / Two Cover System

For and on behalf of the Governor of Tamil Nadu, Short Term e-tenders are invited from the eligible registered contractors by the Superintending Engineer, PWD., Buildings (C & M) Circle 2, Chepauk, Chennai-5 for the following work:-

Sl. No.	Name of work and EMD	Approximate value of work	Period	Eligible Class
1	**Development of Tamil Nadu Policy and Governance Experiential Centre at Nungambakkam Chennai-34. E.M.D.: Rs.6,32,500/-**	**Rs. 1245.00 Lakhs**	**4 Months**	**Class I and above**

1. For Tender documents, visit **https://tntenders.gov.in**
2. Last Date for submitting the application for site visit Certificate to the concerned Executive Engineer is on **31.10.2025**.
3. Last Date and Time for submission of tender documents : **04.11.2025 upto 03.00 P.M.**
4. Date and Time of opening of the e-tender : **04.11.2025 at 04.00 P.M.**

Superintending Engineer, PWD.,
Buildings (C&M) Circle 2, Chepauk, Chennai-5.

DIPR / **5816** / Tender / 2025

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

TIDCO
CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:

1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti
A Coforge Company
Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837. **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887
Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.
Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
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4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:

1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
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For Sagar Cements Limited
Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

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Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for trans fer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED
OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

NOTICE

This is to notify that the Company **DYTRON FINVEST PRIVATE LIMITED** having its office at Unit 702, 7th Floor, 27, Brabourne Road, Narayani Building, Kolkata, G.P.O., Kolkata-700001, West Bengal, India,registered with the Reserve Bank of India as a Non-Banking Financial Company having Certificate of **Registration (COR) No.B.05.03646**, dated 08.12. 2000, has misplaced/lost its said **'COR'**. Under the circumstances, the people of India in General is requested to return the COR to the Company if found. Further any misuse of the said certificate is a punishable offence under the provisions of the RBI Act, 1934. **Contact Detail: 9830890252**.

For Dytron Finvest Private Limited
Vivek Kumar Agrawal
Director

Date : 24.10.2025

FORM-C
NEWSPAPER NOTIFICATION

NOTICE is hereby given that Share Certificate No(s) 409802 for 6000 share(s) bearing distinctive Nos. 470624081 - 470630080 under Folio No(s) 064129 and Share Certificate No(s) 409836 for 2000 share(s) bearing distinctive Nos. 470703221 - 470705220 (both inclusive) under Folio No(s) 064435 of **Exide Industries Limited**, having its Registered Office at Exide House, 59E, Chowringhee Road, Kolkata - 700020, registered in the name of **SURESH KUMAR SARAF** has/have been lost.

I, as the shareholder(s)/Legal heir(s) have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate share certificate(s) in lieu of said original share certificate(s), is requested to lodge his objection thereto with the Company at the above address or with their Registrars, **C B MANAGEMENT SERVICES (P) LTD.**, RASOI COURT, 20 R N Mukherjee Road, 5th Floor, Kolkata - 700 001, in writing, within 15 days from the date of publication of this Notice.

Name & address of the shareholder
SURESH KUMAR SARAF
17/1E, Alipore Road, Alipore Circus Avenue
Kolkata - 700 027

Place : Kolkata
Date : 25.10.2025

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887
Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.
Ph.040 23351571. E-mail: info@sagarcements.in. Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:
1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited
Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

EPACK PREFAB TECHNOLOGIES LIMITED

(previously known as Epack Polymers Private Limited and Epack Prefab Technologies Private Limited)
Registered office: 61-B, Udyog Vihar Surajpur, Kasna Road, Gautam Buddha Nagar, Greater Noida - 201306, Uttar Pradesh, India
CIN: L74999UP1999PLC116066; **Website:** www.epack.in; **Contact no:** +91-8130444466

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE, 2025 AND QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of the Epack Prefab Technologies Limited ("Company") at its meeting held on October 22, 2025, approved the unaudited financial results (Standalone and Consolidated) of the Company for the quarter ended on June 30, 2025 and Quarter and Half year ended September 30, 2025 ("Financial Results").

The Financial Results along with the Limited Review Report by M/s. Talati - & Talati LLP, Chartered Accountants, (ICAI Firm Registration No.: 110758W/W100377), Statutory Auditors of the Company are available on the website of the Company at https://epackprefab.com/investor-relations/financial-information/, and on the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code

For and behalf of
Epack Prefab Technologies Limited
sd/-
Sanjay Singhania
Managing Director & CEO
DIN: 01291342

Date:23.10.2025
Place: Noida

यूको बैंक UCO BANK

HOOGHLY ZONAL OFFICE
21, New G T Road (2nd Floor), PO Uttarpara, Dist Hooghly, Pin 712258, Tel. No. 033-26640186/0189, E-mail: zo.hooghly@ucobank.co.in

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES
Date of e-Auction: 28/11/2025

Sale of immovable property mortgaged to UCO Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Whereas, the Authorized Officer of UCO Bank had taken possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the SARFAESI Act, 2002 in the following loan account with our branch with a right to sell the same on **"AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS** "for realization of Bank's dues. The sale will be done by the undersigned through e-Auction platform provided at the website **https:// baanknet.com/eauction-psb/x-login**

SL. No.	a) Financing Branch Name & Phone no. b) Name of Authorised Person & Mobile No.	Name & Address Of the a)Borrower b)Guarantor/ Proprietor's Name & address	a) Demand Notice Date. b) Possession Date c) Outstanding Balance	Description of Immovable property	A)Reserve Price B) Earnest Money Deposit (E.M.D.) C) Bid Increment Amount D) Dte & Time of e-auction
1.	a) Amalgora (0415) amalgo@ucobank.co.in (b) Mr Manish Kumar (Authorised Officer) Mob: 7896900127	a) Borrower: Mr Biswajit Karak S/O Mr Milan Karak Add: Vill- Salda PO –Salda PS –Joypur Dist: Bankura PIN 722122 WB b) Gurantor: 1. Piu Dey Karak Add: Vill- Salda PO –Salda PS –Joypur Dist: Bankura PIN 722122 WB	a) 28-04-2025 b) 10-07-2025 c) Rs 41,01,071.26/- (Plus unapplied interest, cost & charges)	Land & building with in the name of Biswajit Karak situated at Deed No-I-4888 of 2022 Mouza-Salda R.S Plot No-3745 J.L No-35 L.R Khaitan No-5623 Area-0.04 acres with Bastu Land Classification. Property stands in the name of Mr. Biswajit Karak Butted & bounded by:- On the North by: V Land of Biren Hazra, On the south by: 6ft wide PCC Road On the East by: Own & 6ft wide PCC road, On the West by: House of Uttam Karak **Type of possession- Symbolic Possession**	A) Rs 38,65,590.00/- B) Rs 3,86,559.00/- C)Rs. 50,000 D) **On 28/11/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
2..	a) Amalgora (0415) amalgo@ucobank.co.in (b) Mr Manish Kumar (Authorised Officer) Mob:7896900127	a) Borrower: Mondal Vegetables Proprietor:Mr. Jahur Ali Mondal Add: Vill- Ausabandi Nohari Garhbeta-1 Paschim Medinapore 721121 WB b) Gurantor: 1. Mrs. Mihirjan Mondal W/O Mr Jahur Ali Mondal Add: Vill- Ausabandi Nohari Garhbeta-1 Paschim Medinapore 721121 WB	a) 14-07-2025 b) 23-09-2025 c) Rs 10,04,314.34/- (Plus unapplied interest, cost & charges)	Residential Land & Building with single Stories RCC roofing with built up area 823.43 sqft in the name of Mr. Jahur Ali Mondal situated at Ausabandi Nohari Garhbeta-1 Paschim Medinipur with area-4 decimal in J.L No-529 L.R Khaitan -555 Plot No-208/503, 219/506 with Deed no-I-6935 of 2022 date of registration 02.11.2022 ADSR Garhbeta with Bastu Classification . Butted & bounded by:- On the North by: Dhadika to Nohari Pitch Road, On the south by: Vacant Land of Kamuruddin Mondal , On the East by: Mud House & after Kamuruddin Mondal, On the West by: House of Kokila Mondal **Type of possession- Symbolic Possession**	A) Rs 15,38,000.00/- B) Rs 1,53,800.00/- C)Rs. 50,000 D) **On 28/11/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
3	a) Kalipur (1163) kalipu@ucobank.co.in (b) Mrs.Manashree Das (Authorised Officer) Mob:8582817166	a) Borrower: S S Medical Hall Proprietor: Mr.Anup Bindu Adhikari Add: Vill- Lakshmipur PO-Bali PS- Goghat Dist – Hooghly PIN-712616 WB b) Gurantor: 1. Mr. Mr.Anup Bindu Adhikari Add: Vill- Lakshmipur PO-Bali PS- Goghat Dist – Hooghly PIN-712616 WB	a) 04/10/2024 b) 08/10/2025 c) Rs 3,61,348.50/- (Plus unapplied interest, cost & charges)	Singal Storied shop with super Build up area of 140 sqft on Land admeasuring 0.65 decimal approx. etc situated in Dag No.2589 J.L No.107 R.S Khaitan No.187 Khaitan No.783 at Mouza-Dighra Vill-Lakshmipur P S & ADSR office at Goghat P.O Bally Dewanganj Dist-Hooghly West Bengal 712616 Vide Title Deed No.I-2108 of 2004 Butted & bounded by:- On the North by: Road, On the south by: Property of Sudharshan Ghosh , On the East by: Others Property , On the West by: Road **Type of possession- Symbolic Possession**	A) Rs 4,82,000.00/- B) Rs 48,200.00/- C)Rs. 20,000 D) **On 28/11/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
4	a) Kanthalbagan(1786) kathal@ucobank.co.in (b) Mr.Gourav Kumar (Authorised Officer) Mob:9051059285	a) Borrower: M/S Classic Bag House Proprietor:Mr. Mr.Animesh Barman Add: 58, Nibaran Chandra Saha Road P.O Bhadrakali Dist – Hooghly PIN-712232 WB b) Gurantor: 1. Mr. Animesh Barman S/O Golak Chand Barman Add: 58, Nibaran Chandra Saha Road P.O Bhadrakali Dist – Hooghly PIN-712232 WB 2. Mrs. Piu Sinha Barman W/O Animesh Barman Add: 58, Nibaran Chandra Saha Road P.O Bhadrakali Dist – Hooghly PIN-712232 WB	a) 26/02/2025 b) 04/10/2025 c) Rs 11,49,102.32/- (Plus unapplied interest, cost & charges)	Gift Deed no-I-2167/2017 at Uttarpara dated 10/07/2017, Holding no-58 Mouza- Bhadrakali R.S Dag No-420 L.R Dag No-2456 Hal L.R Khaitan No-10586 J .N No.9 Area -01 Cottah 07 Chittaks 40 Sqft ADSR – Uttarpara Dist- Hooghly Property in the name of Animesh Barman Butted & bounded by:- On the North by: common septic tank and reservoir tank followed by property of Jadav Bakshi, On the south by: 12ft wide Municipal Road On the East by: Common drain followed by Property of Shyamalendu Bhattacharjee , On the West by: Common property followed by Vivekanand Apartment **Type of possession- Symbolic Possession**	A) Rs 15,94,000.00/- B) Rs 1,59,400.00/- C)Rs. 50,000 D) **On 28/11/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**
5	a) Tamluk(1786) tamluk@ucobank.co.in (b) Mr.Aditya Kr das (Authorised Officer) Mob:9831740222	a) Borrower: Mr Dulal Chandra Sukait S/O Late Bharat Chandra Sukait and Mrs. Shyamali Sukait W/O Dulal Chandra Sukait Add: Vill- Purba Showraberia PO- Chapda PS- Kolaghat Dist Purba Medinipur WB 721154	a) 26/03/2025 b) 19/06/2025 c) Rs 2,48,580.67/- (Plus unapplied interest, cost & charges)	J L No.247 Khaitan No.587 Plot No.200 Area-2decimal Deed No.529/03 Book No.1 Volume -15 Page -82 to 86 J L No.247 Khaitan No-587 Plot No.200 Area-1.19 Book No.1 Volume No 84 Page 129 to 133 Deed No.3277/02 Nature of Property – Bastu Area-3.19 Decimal Property stand in the name of Mr. Dulal Chandra Sukait S/O Late Bharat Chandra Sukait and Mr. Nandalal Sukait S/O Late Bharat Chandra Sukait Butted & bounded by:- On the North by: owner's Plot, On the south by: Plot of Shri Ramkrishna Sukait, On the East by: Owners Plot, On the West by: Village Pathway **Type of possession- Symbolic Possession**	A) Rs 13,28,535.00/- B) Rs 1,32,854.00/- C)Rs. 50,000 D) **On 28/11/2025 from 01:00 p.m. to 05:00 p.m. (with unlimited extension of 30 mins.)**

Terms & Conditions:
1. For detailed terms and conditions of the sale please refer to the link: **https://baanknet.com/eauction-psb/x-login** prospective bidders may also contact the Authorized Officers on cell numbers as mentioned in above list.
2. This is also a 30 days' notice to the borrowers/guarantors/mortgagors of property of the above said loan about holding of this sale on the above mentioned date.
3. The above properties/assets shall be sold on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS "and WITHOUT ANY RECOURSE BASIS"**. The intending bidder should make their own inquiries regarding any statutory liabilities, arrears of Property Tax, Electricity dues etc. relating to the above properties by themselves before participating in the Auction Sale process.
4. For inspection of the property/ies, the intending bidders may contact Respective Branches of UCO Bank, during office hours between **25/10/2025 to 24/11/2025.**
5. The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, less EMD amount deposited, immediately and the remaining amount shall have to be paid within 30 days from the date of auction. In case of failure to deposit the amount within the time as stipulated, the amount paid will be forfeited by the Authorized Officer and Authorized Officer shall have the liberty to cancel the auction and conduct a fresh auction.
6. On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate as per rules.
7. All expenses relating to stamp duty and registration of Sale Certificate/conveyance, if any, shall be borne by the successful bidder.
8. The Authorized Officer will not be held responsible for any charge, lien, encumbrance, property tax or any other dues to the Government or anybody in respect of the property under sale.
9. The Authorized Officer has the absolute right to accept or reject any bid or adjourn/postpone/cancel the sale without assigning any reason thereof. It may be noted that nothing in this notice constitute or deemed to constitute any commitment or representation on the part of the bank to sell the property.

Date: 24.10.2025
Place: Hooghly

Authorised Officer
UCO Bank, Zonal Office Hooghly

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:
1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887
Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.
Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:
1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited
Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

Classifieds

PERSONAL

I,Ram Gupta S/o Narayan Dass Gupta, R/o 199 Adarsh Nagar Firozabad UP-283203 have changed my name to Ram Kumar Gupta for all purposes
0070997509-1

I,Priti Gachhi,W/o Mridul Kumar Roy,R/o F-26, Chhatarpur Extn.New Delhi-110074,have changed my name to Preeti Roy,for all,future purposes.
0040818482-8

I, Pravesh Kumar Suneja, S/o Hans Raj Suneja, R/o-D-121, D-Block, South Ganesh Nagar, Delhi-110092,have changed my name to Pravesh Suneja, for all purposes.
0040818469-11

I,Mridul Roy S/o Manoj Kumar Roy,R/o F-26,Chhatarpur Extn.New Delhi-110074,have changed my name to Mridul Kumar Roy,for all,future purposes.
0040818482-7

I,Arjun Anand Wadhwa S/o-Sushil Wadhwa,R/o S-367, Greater Kailash Part-1,New Delhi-110048,have changed my name to Arjun Wadhwa.
0040818482-9

I, Sumit s/o Ravi Bhatt r/o TC-98, Block-D, Transit Camp, Anand Parvat, Karol Bagh, Delhi-110005 have changed my name as SUMIT BHATT.
0040818417-1

PUBLIC NOTICE

PUBLIC NOTICE

My client Shiv Mohan S/o Niranjan, R/o 735, B-Block, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, have severed his relation from his son Jasrath Singh S/o Shiv Mohan his wife Priti W/o Jasrath Singh & his minor son Piyush R/o B-735, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, disowned and debarred them due to misconduct & misbehavior, from all moveable & immovable properties, and shall not be responsible for their acts, deeds and things done by them, in past, present and future. Anyone who deals with them shall be doing at their own cost and risks and my above client will not be held responsible of their all type of acts.
Ravi Prakash (Advocate) Ch.No.749, Distt. Court Complex, Dwarka, New Delhi.

PUBLIC NOTICE

General public is hereby informed that under instructions from and on behalf of my client Shri Pradeep Giri, s/o Sona Lal Giri r/o 2151/10/7, New Patel Nagar, Delhi 110008 it is declared that my client, have disowned / debarred / discarded his real son Mr. Sachin Kumar Giri, r/o 2151/4A-17, New Patel Nagar, Delhi 110008 and due to his misbehavior, disobedience, from all of my client's movable and immovable assets and have also severed all his relations in every respect with his son. It is further declared that any person(s) whosoever deals with him shall do so entirely at his / her / their own risks, costs and responsibility and my client shall in no manner be responsible for any such deal, transaction, interaction etc. with the above named individual.

Parvesh Kumar Tyagi
(Advocate) 36, Criminal Side, Courts Bldg., Tis Hazari, Delhi 110054

PUBLIC NOTICE

This is to inform to the public at large that MR. MAIN PAL is the Owners of RESIDENTIAL LIG FLAT NO. 18-B, FIRST FLOOR, BLOCK-5, SECTOR-99, NOIDA DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH, SUPER AREA 72.00 SQ. MTRS. It is hereby declared that the owners are now Selling the said property and the Seller is availing a loan facility against the mortgage of the aforementioned Property with State Bank of India, RACPC Karkardooma, Delhi by mortgaging All Original documents. In the entire chain of documents-Original Provisional Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 19.01.2007, Original Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 04.10.2012, Original Possession Certificate/ Letter in favor of Jai Deep Mukherji, Original Lease cum Sale Deed in favor of Jaideep Mukherji, duly registered at SR-NOIDA, Vide Doc. No. 7502, Book no.1, Volume no. 4501, Pages no. 1-70, dated 19.11.2012 are missing hence not traceable. Therefore, any person having any type of claim right/title/ interest over the said property or Flat may inform in writing or contact at the address mentioned below about his/her objections within 15 days from today, failing which it shall be presumed that the said property is free from all type of Encumbrances, lien etc. or any claim.

Navneet Tripathi, Advocate
Mob No.: 7011712960
Office: N-1B, Jungpura Extn. New Delhi-17

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : E-mail: agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: E-mail: agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025
E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:
1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, itd@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti

A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837. **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025 Unaudited	30.06.2025 Unaudited	30.09.2024 Unaudited	30.09.2025 Unaudited	30.09.2024 Unaudited	31.03.2025 Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025 Unaudited	30.06.2025 Unaudited	30.09.2024 Unaudited	30.09.2025 Unaudited	30.09.2024 Unaudited	31.03.2025 Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:
a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For India Radiators Limited
E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED
OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: rnt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

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SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

Motilal Oswal Home Finance Limited

Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. **Email :-** hfquery@motilaloswal.com.
CIN Number :- U65923MH2013PLC248741

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of **Motilal Oswal Home Finance Limited (MOHFL)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Sr. No.	Loan Agreement No./Name of the Borrower(s)/ Co-Borrower(s)/Co-Applicant Name/ Guarantor Name	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	**Account No: LXBOI00116-170050098 Borrower: Anmesh Arvind Chalke Co-Borrower : Sheetal Anmesh Chalke**	**10-10-2025 / Rs.1154982/- (Eleven Lakh Fifty Four Thousand Nine Hundred & Eighty Two Only)**	Flat 601,Area Ad Measuring 891 Sq.ft., Sai Nitya Apartment Sopara Taluka Vasai 401101 Thane Maharashtra
2	**Account No: LXASA00416-170028756 Borrower: Keraba Khashaba Doltade Co-Borrower : Atmaram Khashaba Doltade**	**10-10-2025 / Rs.1103667.10/- (Eleven Lakh Three Thousand Six Hundred & Sixty Seven - Paise Ten Only)**	Flat No. 304 3rd Floor D Wing,Area Ad Measuring 1250 Sq.mtr., Sadguru Krupa Appartment S.no.16 H.no.1/2 Adivali Dhokali 421301 Thane Maharashtra
3	**Account No: LXBOI00316-170041446 & LXMOHOF722-230632519 Borrower: Bindhyachal Bilas Chaurasia Co-Borrower : Anita Bindhyachal Chourasiya**	**11-10-2025 / Rs. 1,098,138/- (Ten Lakh Ninety Eight Thousand One Hundred & Thirty Eight Only)**	Flat No 103 1st Floor C Wing S No 44 H No 1b,Area Ad Measuring 41.07 Sq.mtr., Chandika Devi Apt Candrapada Naigaon E Dis-Palghar Vill Chandrapada Vasai Dist Palghar 401203 Palghar Thane Maharashtra
4	**Account No: LXVIR00315-160018952 Borrower: Bachchan Pannalal Jaiswal Co-Borrower : Nirmala Bachchan Jaiswal**	**10-10-2025 / Rs. 1076359/- (Ten Lakh Seventy Six Thousand Three Hundred & Fifty Nine Only)**	Flat No.103 1st Floor B-Wing, Survey No. 57,Area Ad Measuring 1300 Sq.ft.,Ved Bhadra Apt Nilemorevillage Nilemore,Tal-Vasai,Dist-Thane, Nalasopara Palghar Nr.wagheshwari Hills Thane Maharashtra-401203
5	**Account No: LXPAL00317-180067648 & LXMOHOF1121-220604146 Borrower: Sunil Kumar Vijay Kumar Gupta Co-Borrower : Nilam Sunil Gupta**	**11-10-2025 / Rs. 912,050/- (Nine Lakh Twelve Thousand &Fifty Only)**	Flat No 103 B Wing,Area Ad Meas Ramdham Niwas Wakipada Kaju Plot Chandrapada Juchandra Naigaon Near Chandrapada 401208 Palghar Maharashtra
6	**Account No: LXPAL00116-170048662 & LXMOHOF221-220566986 Borrower: Gopinath Gurav Co-Borrower : Parag Gopinath Gurav**	**11-10-2025 / Rs. 820,064/- (Eight Lakh Twenty Thousand &Sixty Four Only)**	Flat No. B/207,Area Ad Measuring 314sq.ft, I.e,29.18 Sq.mtr. Carpet Area, Gaothan House Of Village Lotus Park Wakipada Chandrapada Nr Chandrika Devi Mandir Naigaon (E). Dist Thane 0 0 401208 Palghar Maharashtra
7	**Account No: LXMAH00216-170030114 Borrower: Anant Babu Kadu Co-Borrower : Anita Anant Kadu**	**10-10-2025 / Rs. 418060/- (Four Lakh Eighteen Thousand &Sixty Only)**	Flat No 205 2nd Floor J Wing ,Area Ad Measuring 300 Sq.ft.,Sadguru Park Bamnoli Road Mangaon Tal Mangaon Dist Raigad Raigarh(Mh) Maharashtra-402104

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **MOHFL** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).
In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **MOHFL** shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **MOHFL** is also empowered to **ATTACH AND/OR SEAL** the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), **MOHFL** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **MOHFL**. This remedy is in addition and independent of all the other remedies available to **MOHFL** under any other law.
The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Maharashtra
Date : 25.10.2025

Sd/-
Authorised Officer
Motilal Oswal Home Finance Limited

SBI STATE BANK OF INDIA

Authorised Officer's Details:- Name: Dheeraj Kumar
Mobile No. 9560205656 Landline No. (Office):-022-41611401

Branch - Stressed Assets Management Branch –II ,
Raheja Chambers, Ground Floor, Wing –B, Free Press Journal Marg, Nariman Point, Mumbai - 400021
Tel No: 022-41611401, **E-mail id :** team2.15859@sbi.co.in

Appendix – IV – A [See Proviso to Rule 6(2) and 8(6)] SALE NOTICE FOR SALE OF MOVABLE AND IMMOVABLE PROPERTIES

E Auction Sale Notice for Sale of Movable and Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) and 8(6) of Security Interest (Enforcement) Rules, 2002.
The undersigned as Authorized Officer on behalf of State Bank of India has taken over possession of the following properties u/s 13(4) of the SARFAESI Act.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable and immovable property mortgaged / charged to the Consortium Banks as secured creditor, the **Physical Possession** of which has been taken by the Authorized Officer of State Bank of India, will be sold on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS"** on **19.11.2025.** The e-auction of the charged property/ies (under SARFAESI Act, 2002) for realisation of Bank's dues will be held on and on the terms and conditions specified here under.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are Being Sold
M/s. Infutec Healthcare Pvt. Limited having its Registered office at 340, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai-400053 & corporate offices at :(i) E/210, 2nd Floor, Crystal Plaza, Opp. New Link Road, Andheri West, Mumbai- 400053 & (ii) Shri Ganesh Chambers, Navlakha Square, AB Road, Indore-452001. ***Directors:*** **1) Mr. Manohar Lal Gupta s/o Shri Uma Shankar Gupta,** R/o. 9, Janki Nagar, NX, Indore-452001. **2) Mr. Vinod Kumar Gupta,** S/o Shri Gyarsi Lal Gupta, R/o 11, Janki Nagar, NX, Indore-452001. **3) Mr. Govind Das Garg S/o Shri Fakir Chand Garg,** R/o 5, Anand Bagicha, Agrawal Nagar, Indore-452001. **4) Shri. Anil Mittal S/o Late Shri Kulwant Rai Mittal,** R/o 330, A.D, Scheme No. 74-C, Vijay Nagar, Indore-452001	***Personal Guarantors*** **1) Mr. Manohar Lal Gupta** S/o. Shri Uma Shankar Gupta, R/o 9, Janki Nagar, NX, Indore-452001. **2) Mr. Vinod Kumar Gupta,** S/o Shri Gyarsi Lal Gupta, R/o 11, Janki Nagar, NX, Indore-452001. **3) Mr. Govind Das Garg,** S/o Shri Fakir Chand Garg, R/o 5, Anand Bagicha, Agrawal Nagar, Indore-452001 **4) Shri. Anil Mittal,** S/o Late Shri Kulwant Rai Mittal, R/o 330, A.D, Scheme No. 74-C, Vijay Nagar, Indore-452001.	**Rs. 96,45,52,264.89** (Rs. Ninety Six Crores Fourty Five Lakhs Fifty Two Thousands Two Hundreds Sixty Four And Eighty Nine Paisa. {Demand of SBI as per 13(2) is **Rs. 70,77,20,624.34** (Rs. Seventy Crores Seventy-Seven Lakhs Twenty Thousand Six Hundred Twenty-Four and Thirty-Four Paisa Only) (As on **04.11.2023** + interest thereon w.e.f. **04.11.2023** + incidental expenses, costs), and Demand of IOB as per 13(2) is **Rs. 25,68,31,640.55** (Twenty Five Lakhs Sixty Eight Thousands Thirty One Thousands Six Hundreds Fourty And Fifty Five Paisa) as on **21.12.2023 +** interest there on wef **21.12.2023 +** incidental expenses ,cost} due to the secured creditors **(SBI and IOB)** Demand Notice **Date: 04.11.2023** of SBI & **21.12.2023** of IOB

Names of Title Deed Holders	Description of property/ ies	Date & Time of e-Auction:	Reserve Price and EMD Details	Date & Time of Inspection property
M/s Infutec Healthcare Pvt Ltd. SBIN00IN FUTECH01 Lot-1 34535/17	Factory land & Building of "M/s Infutec Healthcare Pvt Ltd "All that part and parcel of immovable property consisting of Land and building (Area 63 Kanals 19 Marlas) (SIxty three Kanal Nineteen Marlas), Per marla 207square feet comprised of Khasra nos. 19184/14785 (4-10), 19186/14786 (7-10), 19187/ 14786 (9-0), 19185/14785/2608 etc. (3-15), 14787/3057-3059 (4-0), 19188/ 14788/3057 (3-7), 19191/ 14791(13-4), 19189/14788 (6-13), 19190 /14791 (6-12), 14789/2609-2607 (5-2), 14790/2609 -2610 (0-6), Khewat No. 571/634, 572/635, 573/636, 1204/1349, 1205/1350, situated at Village Ahirana, Hadbast No.269, Tehsil & District Hosiarpur (Punjab) in the name of M/s Infutec Healthcare Limited (earlier known as M/s Punjab Formulations Limited).(Covered under Sale Deed dated 19.11.2013, document no 5024 Zild No.3787 , Page No. 24, Bahi No.1, Sub-Registar , Hoshiarpur, Punjab) { Khasra no. 14789/ 2609/2610(5-2) stated in revenue records } Boundaries : North: Agriculture Land of Shri Rajinder Singh, East : Road , West : Road, South: Road	**Date: - 19.11.2025 Time: - from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each**	**Reserve Price Rs. 9,42,00,000/- (Nine Crores Forty Two Lakhs Only) Below which the property will not be sold** / **Earnest Money Deposit (EMD) 10% of the Reserve Price i. e. Rs. 94,20,000/- (Ninety Four Lakhs Twenty Thousands Only)** / **Bid Increment Amount Rs. 10,00,000/-**	**17.11.2025 from 11.00 a.m. to 3.00 p.m.**
M/s. Infutec Healthcare Pvt Ltd. SBIN00IN FUTECH02 Lot-2 34535 A/17	Plant and Machinery of M/S INFUTEC HEALTHCARE LIMITED, located at above Factory Land and building situated at Village Ahirana, Hadbast No.269, Tehsil & District Hosiarpur (Punjab) 146001	**Date: - 19.11.2025 Time: - from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each**	**Reserve Price Rs. 40,88,00,000/- (Fourty Crores Eighty Eight Lakhs only) Below which the property will not be sold** / **Earnest Money Deposit (EMD) 10% of the Reserve Price i. e. Rs. 4,08,80,000/- (Four Crores Eight Lakhs Eighty Thousands Only)** / **Bid Increment Amount Rs. 10,00,000/-**	**17.11.2025 from 11.00 a.m. to 3.00 p.m.**

1) **CARE:** It may be noted that, this e-auction is being held on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS"** and will be conducted "on Line". The auction will be conducted through the Bank's approved service provider **M/S. PSB ALLIANCE PVT. LTD.** at the web portal **https://baanknet.com/eauction-psb/.** E-auction Tender Document containing online e-auction bid form, Declaration , General Terms and Conditions of online auction are available in **(www.sbi.co.in)**
Intending Bidders / purchasers has to transfer the EMD amount through registration in our service provider **M/s. PSB ALLIANCE PVT LTD.** e-auction web portal **https://baanknet.com/eauction-psb/** through online mode in his Global EMD Wallet well in advance before the auction time. In case EMD amount is not available in Global EMD Wallet, system will not allow to bid. The Registration, Verification of KYC documents and transfer of EMD in Wallet must be completed well in advance, before auction. Interested bidder may deposit Pre-Bid EMD with PSB ALIANCE PVT LTD before the close of e-Auction. Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in PSB ALLIANCE PVT LTD's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
2)To the best of knowledge and information of the Authorised Officer, there is no encumbrances on the property/ies .However, the intending bidder should make their own independent enquiries regarding the encumbrance, title of the property/ies put on auction and claims /rights/dues/affecting the property,prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumberances whether known or unknown to the bank . The Authorised officer/Secured creditor shall not be responsible in any way for any third party claims/right/dues (Note-if there is any encumberance known to the Bank it should be informed.)
The sale shall be subject to rules/conditions prescribed under the SARFAESI Act, 2002.The other terms and conditions of the e-auction are published in the following websites.
Note: The Preference will be given to sale of combo (Lot- No. 1& Lot 2) over Lot No- 1 & Lot No. 2 if bid received for Lot No. 1, 2 Separately
ii) Possession of properties in lot No. 1 will be handed over only after sale of Lot No. 2 if bid received only for Lot No. 1 .
For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites:
www.sbi.co.in https://baanknet.com/eauction-psb/ AGM/CLO Mob. No. 9560205656 & CO Mob. No. 8790519955

Property ID No	Bank website	e-auction website	Property Location:	Photos of Property	USP of Property
SBIN00INFUTECH01				34535/17	34535/17
SBIN00INFUTECH02				34535 A/17	34535 A/17

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT
The Borrowers / Guarantors have been given notice as required under proviso of rule 6(2) and 8 (6) of Security Interest (Enforcement) Rules, 2002.

Date: 25.10.2025
Place: Mumbai

Sd/-
Authorized Officer, State Bank of India

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963
Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210
Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)
CIN No: U67190MH1994PLC077858
Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020
Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191
Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**
****Or the immediate next Business Day if that day is not a Business Day.**
Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED
Sd/-
Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Cigniti
A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027
Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India
Ph: 0124-4627837. **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:
a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com, www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

SAGAR CEMENTS LIMITED

CIN: L26942TG1981PLC002887

Regd. Office : Plot No. 111, Road No.10, Jubilee Hills, Hyderabad-500 033.

Ph.040 23351571, E-mail: info@sagarcements.in, Website: www.sagarcements.in

STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2025

(₹ in lakhs)

Sl. No.	Particulars	Consolidated				Standalone			
		For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)	For the Quarter ended September 30, 2025 (Un-audited)	For the six months ended September 30, 2025 (Un-audited)	For the Quarter ended September 30, 2024 (Un-audited)	For the Year ended March 31, 2025 (Audited)
1	Total Income from Operations	60,186	1,27,252	47,512	2,25,764	39,951	83,526	32,973	1,56,664
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(25,636)	(1,278)	614	(4,164)	(11,734)
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	(4,651)	(2,261)	(7,921)	(28,353)	(1,278)	614	(4,164)	(13,825)
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(4,417)	(3,668)	(5,698)	(21,668)	(822)	322	(2,729)	(8,548)
5	Total comprehensive Income for the Period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	(4,405)	(3,645)	(5,718)	(21,621)	(804)	358	(2,752)	(8,476)
6	Paid-up Equity share capital (Face Value Rs. 2/- Per share)	2,614	2,614	2,614	2,614	2,614	2,614	2,614	2,614
7	Reserves excluding revaluation reserve as at Balance Sheet date	77,233	77,233	93,802	81,316	70,529	70,529	75,495	70,171
8	Securities Premium Reserve	88,351	88,351	88,351	88,351	88,351	88,351	88,351	88,351
9	Non-controlling interests	7,590	7,590	7,326	7,152	-	-	-	-
10	Net Worth	1,75,788	1,75,788	1,92,093	1,79,433	1,61,494	1,61,494	1,66,460	1,61,136
11	Earnings per share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted:	(3.38)	(2.81)	(4.36)	(16.58)	(0.63)	0.25	(2.09)	(6.54)

Notes:
1. The above statement of un-audited standalone and consolidated financial results of the Company for the quarter and six months ended September 30, 2025 was reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 23, 2025. The statutory auditors of the Company have issued an unmodified conclusion in respect of the limited review of the quarter and six months ended September 30, 2025.
2. The standalone and consolidated financial results of the Company have been prepared in accordance with the Indian Accounting Standards as prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with relevant rules issued thereunder ('Ind AS') and other accounting principles generally accepted in India and guidelines issued by the Securities and Exchange Board of India ("SEBI").
3. The above financials is an extract of the detailed format of the un-audited Standalone and Consolidated Financial results for the quarter and six months ended September 30, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.

The full format of un-audited standalone and consolidated financial results of the company for the quarter and six months ended September 30, 2025 are available to the investors on the Company's website (https://www.sagarcements.in) and on the website of the National Stock Exchange of India Limited (www.nseindia.com) and BSE Limited (www.bseindia.com).

For Sagar Cements Limited

Sd/-
Dr.S.Anand Reddy
Managing Director

Place: Hyderabad
Date: 23.10.2025

Classifieds

PERSONAL

I,Ram Gupta S/o Narayan Dass Gupta, R/o 199 Adarsh Nagar Firozabad UP-283203 have changed my name to Ram Kumar Gupta for all purposes

0070997509-1

I,Priti Gachhi,W/o Mridul Kumar Roy,R/o F-26, Chhatarpur Extn.New Delhi-110074,have changed my name to Preeti Roy,for all,future purposes.

0040818482-8

I, Pravesh Kumar Suneja, S/o Hans Raj Suneja, R/o-D-121, D-Block, South Ganesh Nagar, Delhi-110092,have changed my name to Pravesh Suneja, for all purposes.

0040818469-11

I,Mridul Roy S/o Manoj Kumar Roy,R/o F-26,Chhatarpur Extn.New Delhi-110074,have changed my name to Mridul Kumar Roy,for all,future purposes.

0040818482-7

I,Arjun Anand Wadhwa S/o-Sushil Wadhwa,R/o S-367, Greater Kailash Part-1,New Delhi-110048,have changed my name to Arjun Wadhwa.

0040818482-9

I, Sumit s/o Ravi Bhatt r/o TC-98, Block-D, Transit Camp, Anand Parvat, Karol Bagh, Delhi-110005 have changed my name as SUMIT BHATT.

0040818417-1

PUBLIC NOTICE

PUBLIC NOTICE

My client **Shiv Mohan** S/o Niranjan, R/o 735, B-Block, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, have severed his relation from his son **Jasrath Singh** S/o Shiv Mohan his wife **Priti** W/o Jasrath Singh & his minor son **Piyush** R/o B-735, Ph-1, Metro Vihar, Holambi Kalan, Delhi-82, disowned and debarred them due to misconduct & misbehavior, from all moveable & immovable properties, and shall not be responsible for their acts, deeds and things done by them, in past, present and future. Anyone who deals with them shall be doing at their own cost and risks and my above client will not be held responsible of their all type of acts. **Ravi Prakash** (Advocate) Ch.No.749, Distt. Court Complex, Dwarka, New Delhi.

PUBLIC NOTICE

General public is hereby informed that under instructions from and on behalf of my client Shri Pradeep Giri, s/o Sona Lal Giri r/o 2151/10/7, New Patel Nagar, Delhi 110008 it is declared that my client, have disowned / debarred / discarded his real son Mr. Sachin Kumar Giri, r/o 2151/4A-17, New Patel Nagar, Delhi 110008 and due to his misbehavior, disobedience, from all of my client's movable and immovable assets and have also severed all his relations in every respect with his son. It is further declared that any person(s) whosoever deals with him shall do so entirely at his / her / their own risks, costs and responsibility and my client shall in no manner be responsible for any such deal, transaction, interaction etc. with the above named individual.

Parvesh Kumar Tyagi
(Advocate) 36, Criminal Side, Courts Bldg., Tis Hazari, Delhi 110054

PUBLIC NOTICE

This is to inform to the public at large that MR. MAIN PAL is the Owners of RESIDENTIAL LIG FLAT NO. 18-B, FIRST FLOOR, BLOCK-5, SECTOR-99, NOIDA DISTRICT GAUTAM BUDH NAGAR, UTTAR PRADESH, SUPER AREA 72.00 SQ. MTRS. It is hereby declared that the owners are now Selling the said property and the Seller is availing a loan facility against the mortgage of the aforementioned Property with State Bank of India, RACPC Karkardooma, Delhi by mortgaging All Original documents. In the entire chain of documents-Original, Provisional Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 19.01.2007, Original Allotment Letter issued by NOIDA in favor of Jai Deep Mukherji dated 04.10.2012, Original Possession Certificate/ Letter in favor of Jai Deep Mukherji, Original Lease cum Sale Deed in favor of Jaideep Mukherji, duly registered at SR-NOIDA, Vide Doc. No. 7502, Book no.1, Volume no. 4501, Pages no. 1-70, dated 19.11.2012, are missing hence not traceable. Therefore, any person having any type of claim right/title/ interest over the said property or Flat may inform in writing or contact at the address mentioned below about his/her objections within 15 days from today, failing which it shall be presumed that the said property is free from all type of Encumbrances, lien etc. or any claim.

Navneet Tripathi, Advocate
Mob No.: 7011712960
Office: N-18, Jungpura Extn, New Delhi-17

"IMPORTANT"

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LIC MUTUAL FUND

LIC Mutual Fund Asset Management Limited

(Investment Managers to LIC Mutual Fund)

CIN No: U67190MH1994PLC077858

Registered Office: Industrial Assurance Bldg. 4th Floor, Opp. Churchgate Station, Mumbai – 400 020

Tel.No.022-66016000 Toll Free No. 1800 258 5678 Fax No.022-66016191

Email: service_licmf@kfintech.com • Website: www.licmf.com

NOTICE NO. 49 OF 2025-2026

DECLARATION OF INCOME DISTRIBUTION CUM CAPITAL WITHDRAWAL (IDCW) UNDER LIC MF AGGRESSIVE HYBRID FUND

NOTICE is hereby given that LIC Mutual Fund Trustee Private Limited, the Trustee to LIC Mutual Fund, has approved the declaration of distribution under IDCW Option of the following Scheme: -

Name of the Scheme/Plan	Face Value (₹ per unit)	IDCW Rate (₹ per unit)*	Record Date**	NAV as on 23rd October 2025 (₹ per unit)
LIC MF Aggressive Hybrid Fund – Regular Plan-IDCW Option	10	0.10	28th October 2025	16.3323

*** The payout shall be reduced by the amount of applicable statutory levy.**

****Or the immediate next Business Day if that day is not a Business Day.**

Pursuant to payment of IDCW, the NAV of the IDCW Option of the aforesaid Scheme would fall to the extent of payout and statutory levy, if any.

The above IDCW is subject to the availability of distributable surplus and may be lower to the extent of distributable surplus available on the Record Date.

In case the distributable surplus is less than the quantum of IDCW on the record date, the entire available distributable surplus in the Scheme / plan will be declared as IDCW.

IDCW will be paid to those Unitholders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund / statement of beneficial ownership maintained by the Depositories, as applicable, under the IDCW Option of the aforesaid Scheme / plan as on the record date.

In view of individual nature of tax consequences, each investor is advised to consult his / her own professional financial / tax advisor.

For LIC MUTUAL FUND ASSET MANAGEMENT LIMITED

Sd/-

Authorized Signatory

Date : 24th October 2025
Place: Mumbai

As part of Go-Green initiative, investors are encouraged to register/update their email ID and Mobile Number with us to support paper-less communication.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED
OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai
Date: 25.10.2025

Sd/-
Brijendra Kumar Mishra
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

TAMILNADU INDUSTRIAL DEVELOPMENT CORPORATION LTD (TIDCO)

CIN-U65993TN1965SGC005327

E-Tender Notice No. TCA / Fintech / 2025 / 04 Dated : 25.10.2025

E-Tender cum E-Forward Auction

TIDCO invites bids from eligible firms through e-Tender cum e- Forward Auction for selection of a Lessee to grant Long Leasing rights for 99 years of the following Developed Vacant Plot for development of Prime Hotel (4 & 5 Star) at Fintech City Nandambakkam, Chennai.

Sl.No	Plot No	Tentative Plot Area (Acre)
1	S11/1	2.38

Interested Bidders can download the tender document from **https://tidco.com** and **https://tntenders.gov.in** at free of cost.

The schedule for the bidding process is as follows:
1. Pre-bid meeting will be held on **07.11.2025 at 3:00 P.M** at TIDCO Office/online VC.
2. Last date and time for submission of Proposals/ Bids is on or before **25.11.2025 at 3.00 P.M** through **https://tntenders.gov.in**.
3. Opening of Technical Proposals / Bids on **25.11.2025 at 4.00 P.M** at TIDCO Office.
4. Any subsequent notification on the tender would be published on the above website.

MANAGING DIRECTOR
Tamilnadu Industrial Development Corporation Limited
19-A, Rukmini Lakshmipathi Road, Egmore, Chennai-600 008. Phone: +91 44 28554479
E-mail: cmd@tidco.com, it@tidco.com Website: https://tidco.com.

DIPR / **5806** / Tender / 2025

Cigniti

A Coforge Company

Cigniti Technologies Limited

CIN: L72200HR1998PLC129027

Regd. Office: Plot No. 13, Udyog Vihar, Phase-IV, Sector-18, Palam Road, Gurugram - 122015, Haryana, India

Ph: 0124-4627837. **Email:** CT_Company.Secretary@coforge.com, **Website:** www.cigniti.com

Extract of Unaudited Consolidated & Standalone Financial Results for the six month period ended September 30, 2025

Rs. in Million

Particulars	Consolidated					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	5,877	5,425	5,170	11,302	9,917	20,646
Profit for the period before tax	1,102	889	725	1,991	893	2,720
Net profit for the period after tax	826	659	529	1,485	634	2,002
Total comprehensive income for the period	930	675	600	1,605	711	2,186
Equity share capital	275	274	273	275	273	274
Other equity						9,358
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	29.99	23.94	19.39	53.91	23.24	72.77
Diluted EPS	29.99	23.94	19.27	53.91	23.10	72.77

Rs. in Million

Particulars	Standalone					
	Quarter ended			Six month period ended		Year ended
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total income	4,068	2,678	2,625	6,746	4,803	10,322
Profit/(Loss) for the period before tax	687	602	454	1,289	372	1,634
Net profit/(Loss) for the period after tax	513	448	351	961	279	1,223
Total comprehensive income/(Loss) for the period	516	436	400	952	336	1,370
Equity share capital	275	274	273	275	273	274
Other equity						6,244
Earnings per share (of Rs. 10/- each) (not annualized) (amount in Rs.)						
Basic EPS	18.62	16.28	12.84	34.89	10.21	44.44
Diluted EPS	18.62	16.28	12.76	34.89	10.15	44.44

Notes:

a) The above is an extract of the detailed unaudited consolidated and standalone financial results for the quarter and six month period ended September, 30, 2025 prepared in accordance with Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013; filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

b) The full format of the consolidated and standalone financial results are available on the Stock Exchange websites **www.nseindia.com**, **www.bseindia.com** and on the Company's website **www.cigniti.com**

Please scan the below QR code to view the full financial results:

By and on behalf of Board of Directors
Cigniti Technologies Limited
Sd/-
Pankaj Khanna
Executive Director
(DIN: 09157176)

Date: October 24, 2025
Place: Gurugram

PRADEEP METALS LIMITED

Registered Office: R-205, MIDC, TTC Industrial Area, Rabale, Navi Mumbai- 400701
Tel.:+91-22-27691026 Fax:+91-22-27691123 Email: investors@pradeepmetals.com
Website: www.pradeepmetals.com CIN:L99999MH1982PLC026191

100 Days' Campaign — "Saksham Niveshak" - for KYC and other related updation to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund (IEPF)

Notice is hereby given that, the Investor's Education and Protection Fund Authority ('IEPFA') has, vide its circular dated July 16, 2025, initiated a 100 days Campaign - "Saksham Niveshak' from July 28, 2025 to November 6, 2025, to reach out to Shareholders to update their 'Know Your Customer' (KYC) and claim the unpaid/unclaimed dividend.

Shareholders are requested to update their KYC particulars using the KYC updation forms from https://www.pradeepmetals.com/furnishing-of-pan-kyc-details-and-nomination-by-holders-of-physical-securities/ and to submit the duly filled and signed forms along with KYC docum ents to the Registrar and Share Transfer Agent at the following address:

Name: MUFG Intime India Pvt. Ltd.
Unit: Pradeep Metals Limited
Address: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083
Telephone No.: 022 4918 6000
Email id: mt.helpdesk@in.mpms.mufg.com
Website: https://in.mpms.mufg.com/

Further, Shareholders holding shares in Dematerialized form are requested to contact their respective Depository Participant (DP) to update the KYC details.

In accordance with the same, during this 100 Days campaign from July 28, 2025 to November 6, 2025, all the eligible Shareholders are requested to update their KYC details at the earliest in order to claim their unclaimed dividends and prevent their shares and dividend amount from being transferred to the IEPF Authority.

To support the success of this campaign, it is requested to submit the documents before November 6, 2025.

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUEST OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) has initiated one-time special window for physical Shareholders to submit re-lodgement requests for the transfer of shares pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97, dated July 2, 2025. The Special Window will be open from July 7, 2025 to January 6, 2026 and is applicable to cases where original share transfer requests were lodged prior to April 1, 2019 and were returned/unattended or rejecteddue to deficiencies in documentation, process or any other reason.

During this period, the securities that are re-lodged for transfer shall be issued only in demat mode subject to compliances with due proce ss for transfer-cum-demat requests and requirements prescribed for a valid transfer pursuant to SEBI Circular No. SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 6, 2018. No re-lodgment will be accepted after the said date.

Eligible Shareholders may submit their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intime India Pvt. Ltd., C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083.

For Pradeep Metals Limited
Sd/-
Abhishek Joshi
Company Secretary
Mem. No. A64446

Place: Navi Mumbai
Date : October 24, 2025

INDIA RADIATORS LIMITED

CIN: L27209TN1949PLC000963

Regd. Off: 88, Mount Road, Guindy, Chennai 600 032. Tel: 044-40432210

Email: cs@indiaradiators.com Website: www.indiaradiators.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of India Radiators Limited ("Company") at its meeting held on Friday, 24th October 2025 approved the Unaudited Financial results for the quarter and half year ended 30th September 2025 ("results").

The results, along with the Limited Review report by M/s. DPV & Associates, Statutory Auditor of the Company are available on the website of the Company at https://www.indiaradiators.com/others, and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

For **India Radiators Limited**

E N Rangaswami
Whole-time Director
DIN: 06463753

Place: Chennai
Date : 24.10.2025

Regd. Office : 29 / 1, 1st Floor,
Sir M N Krishna Rao Road,
near Lalbagh West Gate,
Basavangudi, Bengaluru - 560 004.
Website : www.canfinhomes.com

Can Fin Homes Ltd (Sponsor: CANARA BANK)

PUBLIC NOTICE

We are pleased to inform all our customers that, our Vashi branch will be shifted to an alternate premises & starts functioning from the new premises w.e.f. 23.01.2026

Our new branch address will be Unit No 310, 3rd Floor, ARENJA ARCADE of the ARENJA ARCADE PREMISES Co-Operative Society Ltd , Plot no 14, Sector 17, Vashi , Navi Mumbai 400703

Date: 25/10/2025 Sd/-
Place: Vashi Branch Manager

SOUTH EASTERN COALFIELDS LIMITED

"A MINI RATNA COMPANY"

NOTICE

All the tenders issued by SECL for procurement of Goods, Works and Services are available on website of SECL **http://www.secl-cil.in**,CIL e-procurement portal **http://coalindiatenders.nic.in** and Central Public Procurement Portal **http://eprocure.gov.in** In addition, procurement is also done through GeM portal **http://gem.gov.in.** SECL's mining services tenders are also now available on GeM portal **http://gem.gov.in**

NOTICE

NOTICE is hereby given that the original share certificate bearing No 1113 of 700 shares with Folio no: H02323 of THE BOMBAY BURMAH TRADING CORPORATION LIMITED. Standing in the name of HELEN SASSOON ASHTAMKAR and Late MAISY SASSOON ASHTAMKAR have been lost or misplaced and undersigned have applied to company to issue duplicate certificate in lieu thereof. Any person who has a claim in respect of said shares should lodge such claim with company at its Administrative Office at THE BOMBAY BURMAH TRADING CORPORATION LIMITED, Address: 9, Wallace Street, Fort Mumbai – 400 001, Maharashtra (INDIA) within 21days from this date, else the company will proceed to issue duplicate share certificate.

Folio No	Certificate No.	Shares	Distinctive Numbers From	Distinctive Numbers To
H02323	1113	700	61852451	61853150

Place : Thane
Date : 25/10/2025
Helen Yusuf Virani
Name of The Shareholder

101,1st floor, Ganjawalla Elegancy
Ganjawalla Lane, above PNB, Borivali
West, Mumbai-400092
Phone: 022-28924369 Mob:07625079122.
E-Mail:mumbai@canfinhomes.com
CIN: L85110KA1987PLC008699

Can Fin Homes Ltd (Sponsor: CANARA BANK)

Corrigendum

In reference to our newspaper publication of Sale Notice published in newspapers of Business Standard & Apla Mahanagar by dated 09/10/2025 published on 10/10/2025 belonging to the borrowers MR. MOHAN V PILAI (Borrowers) and Mrs. S M Pillai (Co Borrower) we hereby notify public that, please read as **" APPENDIX- IV-A [See proviso to rule 9(1)] "** instead of APPENDIX- IV-A [See proviso to rule 8(6)]. All the other terms and Conditions of our Sale Notice Published earlier remains unchanged.

Sd/-
Date: 24.10.2025 Authorised Officer
Place:Mumbai Can Fin Homes Ltd.,

KALLAPPANNA AWADE ICHALKARANJI JANATA SAHAKARI BANK LTD.,

(Multi-State Scheduled Bank)

Head Office: Ward No.12, H.No.1,'Janata Bank Bhawan', Main Road, Ichalkaranji, 416 115, Dist-Kolhapur. (M.S.)Tel. No: (0230) 2433505 to 508.

Thane Branch Office :W.No.129,shop No.1,2,3&4, Ground Floor, Jaysurya Tower Co-op. Housing Society Ltd. Chandanwadi, Panchpakhadi, Thane West-400602 . (Maharashtra State).

SALE NOTICE

PUBLIC NOTICE FOR SALE OF THE IMMOVABLE PROPERTY UNDER PROVISIONS OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, AND RULES FRAMED THEREUNDER.

The undersigned being the Authorized Officer of Kallappanna Awade Ichalkaranji Janata Sahakari Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the said Act") invites offers in the prescribed tender forms from interested parties to purchase the property detailed herein below put up for sale by the Bank on **'AS IS WHERE IS AND WHATEVER IS'** basis under provisions of the said Act and Rules framed there under to recover its dues. The property is in **physical possession** of the Bank in exercise of its powers under section 13 (4) of the said Act read with section 14 and read with rule 9 of the said Rule. The Authorised officer of the bank also issued 30 days notice dated 19/08/2025 under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 to the borrower and Guarantors named herein below-

Name of Borrower & Guarantors and Loan Account No.	Amount Claimed being rupees	Description of Property	Reserve price (EMD)
1) Mr. Ramakant Shashikant Dhokate, R/o. Flat No. 102, Sai Lankesh C.H.S., A-wing, 1st Floor, Vitawa, Kalwa, Tal. & Dist. Thane- 400605 (Borrower), 2) Mr. Amol Ashok Sawant, R/o. A-11, Shubh Laxmi Apartment, Rabodi Koliwada Road, Near Hanuman Temple, Brindavan Society, Rabodi, Thane - 400 601 (Guarantor), 3) Mr. Nishant Vilas Suryarao, R/o. Belapur Road, Suryaroa Niwas, Surya Nagar, Sambhaji Chowk, Vitawa, Kalwa, Thane - 400 605 (Guarantor) **(Loan Account No.- SVLLTEMI - 170)**	**Rs. 14,38,315/- (Rupees Fourteen Lakh Thirty Eight Thousand Three Hundred and Fifteen Only)** due **as on 31/07/2023** as detailed in the demand notice dated 05/08/2023 issued under section 13 (2) of the said Act by the bank to the borrower & others with further interest, expenses, cost etc thereon.	"All that part & parcel of the property, that premises bearing Flat No.102, admeasuring 325 Sq.Ft. (Built-up) area, on 1st floor,in the "Sai Lankesh Co-operative Housing Society Ltd." A wing constructed on the plot of land bearing Survey No. 348, Hissa No. A, Village Kalwa, lying, being and situated at Sambhaji Chowk, Surya Nagar, Vitawa, Kalwa, Thane-400 605, within the limit of Thane Municipal Corporation and within the limits of Registration District and sub-registration District of Thane. The property described is with all its contents, easementary rights etc. therein which is owned by you No.1 Mr. Ramakant Shashikant Dhokate"	**Rs.17,06,250/-** **And** **(Rs.1,70,625/-)**

Tender documents containing terms and conditions of sale are available at the Bank's **Head Office, Ichalkaranji** and **Thane** Branch Office at the addresses stated above. The sale is strictly subject to the terms & conditions in this advertisement and the prescribed tender document and the SARFAESI Act read with the Security Interest (Enforcement) Rules,2002.The offers for above mentioned property are invited in sealed envelope accompanied with payment of tender fee and 10% earnest money deposit of offer amount payable by demand draft/pay order drawn in favor of the Bank payable at **Thane** as indicated in the terms and conditions of sale mentioned in the tender document. The offer amount shall be above the amount of Reserve Price of the said property. The property may be inspected with the prior appointment of Branch Manager of **Thane** branch **Mr. Kamlesh Sarjerao Khodade (Mob. No.9850000577)**, on any working day upto **26/11/2025.** Offers in the manner stipulated in the Tender document will be received till **27/11/2025 up to 5.30 p.m.** at the Bank's **Thane** Branch Office and will be opened **on 28/11/2025 at 2.00 p.m.** in the **Thane** Branch Office. **For the details information contact with Authorized Officer (Mob.No. 9619083135).**

Date: 23/10/2025.

Sd/-
(S.R.Sawant)
Chief Manager and Authorized Officer
Kallappanna Awade Ichalkaranji Janata Sahakari Bank Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S AGS TRANSACT TECHNOLOGIES LIMITED

OPERATING IN PAYMENT SOLUTIONS, BANKING AUTOMATION, MANUFACTURING OF ATM, AND OTHER AUTOMATION SOLUTIONS
Locations: Offices and factory at Mumbai, Navi Mumbai and Daman
(Under Regulation 36A(1)of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	AGS Transact Technologies Limited CIN:L72200MH2002PLC138213
2.	Address of the registered office	601-602 Trade World B-Wing, Kamala Mill Compound, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, India, 400013
3.	URL of website	Website is currently not working
4.	Details of place where majority of fixed assets are located	The fixed assets of the Corporate Debtor are located at Lower Parel, Daman & Mahape, Mumbai.
5.	Installed capacity of main products/ services	Daman facility has the capacity to manufacture up to 1,000 ATMs every month
6.	Quantity and value of main products/ services sold in last financial year	The Limited review report as on 31.12.2024, shows that the revenue from operations of the Corporate Debtor is Rs. 6542.04 Million
7.	Number of employees/ workmen	As per the information received from the suspended board of directors, the no. of employees of the Corporate Debtor as on 31.12.2024 were approx. 1845. However, the Deemed RP has continued the services of approx. 198 employees including the project related employees.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought through communication to the following email : **E-mail:** agscirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Information can be sought through communication to the following email: **E-mail:** agscirp@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	15.11.2025
12.	Last date for submission of objections to provisional list	20.11.2025
13.	Date of issue of final list of prospective resolution applicants	25.11.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.11.2025
15.	Last date for submission of resolution plans	29.12.2025
16.	Process email id to submit EOI	agscirp@gmail.com

Place: Mumbai Sd/-
Date: 25.10.2025 **Brijendra Kumar Mishra**
Deemed Resolution Professional
IBBI Registration No: IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA Details: AA2/10257/02/311225/203487 valid till 31.12.2025
IBBI Registered Address: Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road, Chembur (East), Mumbai- 400071
For, AGS Transact Technologies Limited

ADDENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PEEL-WORKS PRIVATE LIMITED

ENGAGED IN THE BUSINESS OF LOGISTICS, MANPOWER SERVICES & WHOLESALE TRADE OF FMCG GOODS
Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In supersession of earlier public announcement as issued by the undersigned regarding Invitation for expression of interest for submission of resolution plan in PEEL-WORKS PRIVATE LIMITED on 11.10.2025, it is hereby informed that the revised timelines for submission of EOI will be as under:

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**PEEL-WORKS PRIVATE LIMITED PAN: AAFCP6513K CIN: U74990MH2010PTC207510**
2.	Address of the registered office	Registered Office: 1st & 2nd Floor, Kagalwala House, Plot No. 175, CST Road, Kalina, Bandra Kurla, Santacruz East Mumbai City MH 400098
3.	URL of website	No active website exists
4.	Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Turnover FY 2024-25: 24,29,86,238/-
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Documents available can be obtained by sending an email at cirp.peelworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirp.peelworks@gmail.com
10.	Last date for receipt of expression of interest	10.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	20.11.2025
12.	Last date for submission of objections to provisional list	25.11.2025
13.	Date of issue of final list of prospective resolution applicants	04.12.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09.12.2025
15.	Last date for submission of resolution plans	08.01.2026
16.	Process email id to submit Expression of Interest	cirp.peelworks@gmail.com The Physical EOI to be submitted at the Registered Address of the Resolution Professional as- G3/2 2nd Floor, Malviya Nagar New Delhi-110017.
17	Details of the Corporate Debtor's registration status as MSME	MH18E0134382

* The timelines as stated above remain subject to modification by the COC and any extension to the timelines for completion of CIRP of the Corporate Debtor.

Sd/-
Mohammad Khalid
(Resolution Professional)
Date: 24.10.2025 **Peel-Works Private Limited**
Place: New Delhi **IBBI Reg:** IBBI/IPA-002/IP-N01289/2024-2025/14417

PUBLIC NOTICE
Jewellery Auction cum Invitation Notice

Registered Office: 601 & 602, Peninsula Business Park, 6th Floor, Tower A, Senapati Bapat Marg, Lower Parel, Mumbai - 400013.

DCB BANK

The below mentioned Borrowers have been issued notices to pay the entire dues in the facilities availed by them from DCB Bank Ltd. against Jewellery pledged with DCB Bank Ltd. We are constrained to conduct first auction of the pledged Jewellery as they have failed to pay the entire dues. The first auction will be conducted at the branches **on 25.11 2025 & 26 .11 2025 from 12:00 Noon to 04:00 pm** at below mentioned Talukas / Tehsils mentioned in the table. Prospective bidders are advised to contact the bank empanelled auctioner(s) or the branch for more details including the detailed terms and conditions of the auction. The borrowers & bidders may refer to our website **www.dcb.bank.in** for branch addresses / venue of auction.

Sr. No.	Customer ID	Customer Name	Branch / Location
1	107622844	SIMRAN SAYED	Jogeshwari-Mumbai
2	106179532	KHURSHID MASUK KHAN	Kurla-Mumbai
3	106835530	RAHUL VASANT KAMTHE	Kalamboli-Mumbai
4	100921739	SAADIYA SHAFAQUE NURUDDIN	Imamwada-Mumbai
5	106011907	HAKIMUDDIN MOHAMMED TARWA	Ghodbunder Road-Mumbai
6	107724294	WAHID ALI SAYED	Imamwada-Mumbai
7	103139643	ZEESHAN AHMED HASIB AHME	Byculla-Mumbai
8	103818024	VINOD UMAJI BHOSALE	Santacruz-Mumbai
9	107776156	NEETA NAVINCHANDRA CHAVAN	Ghodbunder Road-Mumbai
10	106149817	CHANDU SURYAKANT GAWADE	Thane-Mumbai
11	105331603	NANDITHA MANESH YADAV	Ghodbunder Road-Mumbai
12	104625738	SADDAM AKHTAR HUSSAIN KHA	Kurla-Mumbai
13	101052929	MOHAMMAD SHAMIM KHAN	Kurla-Mumbai
14	101865189	BANSHPAL RAJDEO SINGH	Mira Road-Mumbai
15	108255139	ROHIT HARIRAM YADAV	Mira Road-Mumbai
16	100890914	MOHAMMAD ALI SAYYAD	Kurla-Mumbai
17	106508818	NARESH MANSINGH RAWAL	Virar-Mumbai
18	100951207	KAUSAR KALIM SHAIKH	Mira Road-Mumbai
19	107947543	RAJ PRADEEP MANDAL	Vashi-Mumbai
20	102843840	MOHD RIHAN	Kurla-Mumbai
21	102809237	MANOJ KUMAR CHOTELAL GOSW	Kurla-Mumbai
22	107014982	NAYAN RAVINDRA KAMBLE	Mira Road-Mumbai
23	103435517	VEENA VIJAY AHIRE	Santacruz-Mumbai
24	108294015	SATYA JEET YADAV	Vasai Road-Mumbai
25	106759934	BHARATI BHAGWAT YELVE	Mira Road-Mumbai
26	106406976	NANDA GANESH KAMBLE	Thane-Mumbai
27	107813037	DILIP BABUBHAI TAPIAWALA	Vasai Road-Mumbai
28	105472031	MOHMMAD KAMAL	Vasai Road-Mumbai
29	106169392	ANMOL LAKSHMAN THAKUR	Thane-Mumbai
30	102883357	SARFARAZ AHMED ABDUL RASH	Byculla-Mumbai
31	107797698	ASHISH MADHUKAR KAWALE	Goregaon-Mumbai
32	101812198	MOHD WASIM AKHTAR HUSSAIN	Kurla-Mumbai
33	106525862	RAVI VITTHAL RATHOD	Virar-Mumbai
34	102886123	SAIRA BANO ZAHID KHAN	Thane-Mumbai
35	100407308	HAIDAR ABDUL KADAR KHAN	Mumbra-Mumbai
36	101035798	RAHIM HUSAIN SYED	Byculla-Mumbai
37	102806172	MOHAMMED ANSAR ABDUL GAF	Mohamedali Road-Mumbai
38	104245839	SABEEHA AHMED KALGE	Mumbai Main Office-Mumbai
39	106031040	HANSA HIRJI VADHAN	Andheri - West-Mumbai
40	106632142	SHABNAM LALBABU SHAIKH	Dahisar-Mumbai
41	106306527	VIKRAM HIRALAL GURJAR	Virar-Mumbai
42	106518972	SONU ANAND MISHRA	Vasai Road-Mumbai
43	106605302	KISHOR ANKUSH CHAVAN	Vasai Road-Mumbai
44	101606177	BASIT SOHAIL SHAIKH	Mumbra-Mumbai
45	102920443	MOHAMMED SHADMAAN MOHAMM	Mahim-Mumbai
46	104525898	SHAILESH SAMBHAJI CHAVAN	Goregaon-Mumbai
47	102901208	SAUKAT ALI ANSARUL HAQ AN	Mumbra-Mumbai
48	101269058	AKSHARA GANESH DHOPAVKAR	Virar-Mumbai
49	106404772	SANJEEV SAKHARAM PARAB	Goregaon-Mumbai
50	108014558	AZAM NOORMOHAMMED SHAIKH	Vasai Road-Mumbai
51	104520560	MOJAFAR MOSIR ALAM	Mahim-Mumbai
52	105358348	SHUBHAM RAJ SHARMA	Versova-Mumbai
53	106310406	DINESH CHANDRA GURJAR	Virar-Mumbai
54	106409208	KANHEYA HIRALAL GURJAR	Virar-Mumbai
55	106618052	SHAM PANDURANG RATHOD	Virar-Mumbai
56	101338724	ANISHA BHALCHANDRA MESTRY	Virar-Mumbai
57	101666844	BHARAT RATHOD	Vasai Road-Mumbai
58	106412008	HIRALAL BHAVARLAL GURJAR	Vasai Road-Mumbai
59	105934255	PATNI HARSHAD DINESHBHAI	Vasai Road-Mumbai
60	108345399	ARBAZ KHAN	Kausa-Mumbai
61	107637397	MOHAMMAD VASEEM	Mumbra-Mumbai
62	100390059	SHARAD BALKRISHAN CHAVAN	Kalamboli-Mumbai
63	102842124	ANITA GANESH JADHAV	Andheri - West-Mumbai
64	108081448	NEEDA ANJUM SHAIKH MUFID	Mumbai Main Office-Mumbai
65	100628665	MOHD. ALIM SHAIKH	Jogeshwari-Mumbai
66	017155052	ITI SUBHOD PODDAR	Versova-Mumbai
67	107837051	ZAKIR I KHAN	Jogeshwari-Mumbai
68	106365105	ANURAG RAMESHWAR THAKARE	Virar-Mumbai
69	106839091	SANTOSH NIRMAL YADAV	Virar-Mumbai
70	107771953	ATIKA AEJAZ MUKRI	Kausa-Mumbai
71	107048466	JAYESH MAJITHIA	Malad-Mumbai
72	107930193	MOHAMMED FAHAD MOHAMMED	Kausa-Mumbai
73	106309937	SHAHEEN NAJRUDDIN BARGUJA	Jogeshwari-Mumbai
74	107882816	AJAY KUMAR	Lokhandwala-Mumbai
75	102868964	IBRAHIM HAIDER SHAIKH	Jogeshwari-Mumbai
76	105931638	RAZIIYA SARIF SAHYED	Jogeshwari-Mumbai
77	101448835	DNYANESHWAR RAJARAM PATIL	Jogeshwari-Mumbai
78	105124001	USMAN	Jogeshwari-Mumbai
79	107456693	SWAPNIL SAHADEV KAVALKAR	Vashi-Mumbai
80	102169226	KHAIRUNNISA MULTANI	Jogeshwari-Mumbai
81	107480117	SARIKA SHIVAJI DAMARE	Vashi-Mumbai
82	100635704	RAZI AHMED SAFI AHMED SHA	Malad-Mumbai
83	103599183	AMINA NAIMUDDIN SHAIKH	Jogeshwari-Mumbai
84	102507883	BLESON MATHEW	Jogeshwari-Mumbai
85	104937501	MOHAMMED WASEEM ABDUL KA	Jogeshwari-Mumbai
86	100570619	RANJAN PURSHOTAM LAL KAP	Versova-Mumbai
87	101836592	ABBASSI SAYED INTEZAR HU	Mumbai Main Office-Mumbai
88	101203818	ANAND A PAWAR	Jogeshwari-Mumbai
89	104373776	CHITRA YESHWANT KURLE	Andheri - West-Mumbai
90	108321049	SANDEEP SAMARNATH YADAV	Jogeshwari-Mumbai
91	102084984	MEERA MOHAMMED PANCH	Versova-Mumbai
92	108344418	BISWADEB BANERJEE	Versova-Mumbai
93	106317394	SHARAD LAXMAN BHALASING	Versova-Mumbai
94	105869832	SALONI R SINGH	Jogeshwari-Mumbai
95	101195817	MAHESH LALTA PRASAD MISH	Jogeshwari-Mumbai
96	102924458	MOHAMMED SALMAN HANNAN	Kurla-Mumbai
97	102117451	ASMA KHALID SHAIKH	Versova-Mumbai
98	108294584	HAMID RAZA MOHAMMAD ISLAM	Mumbra-Mumbai
99	103796050	SHEHNAZ ABDUL KADAR SHAI	Jogeshwari-Mumbai
100	101725121	ASHFAK ARSHAD KHAN	Mumbra-Mumbai
101	106627789	ABHISHEK SUNIL PALSANA	Vasai Road-Mumbai
102	101312449	MOHAMMED FAISAL SALAHUDDI	Kurla-Mumbai
103	106773254	ABDULWAHID H CHOUDHARY	Byculla-Mumbai
104	103027528	SHAMIMUNNISA ASLAM KHAN	Mumbra-Mumbai
105	107788589	GOURI G PANDHARPATTE	Kalyan-Mumbai
106	105554339	BASIR MADAR SHAIKH	Juhu-Mumbai
107	106459886	SHAHZAD ASHRAF NAKHWA	Juhu-Mumbai
108	108338591	VINOD DEVRAM TAMBE	Kalyan-Mumbai
109	102911467	BHIMRAO NAGORAO GADEKAR	Panvel-Mumbai
110	104950485	BALU BHALCHIM	Kalyan-Mumbai
111	031142391	NIPPA ANAGGH DESAI	Juhu-Mumbai
112	104366474	HARSHADA NILESH PONNAMWAR	Mira Bhayandar Road-Mumbai
113	108168989	JITENDRA DIVAKAR BHAVE	Kalyan-Mumbai
114	107886654	BADREALAM YAR KHAN	Mira Bhayandar Road-Mumbai
115	107826669	ASHWINI BAPU KAMBLE	Ghatkopar-Mumbai
116	108329633	NANDINI ROSHAN PAWAR	Kalyan-Mumbai
117	105585034	RAZMI MOHAMMED BHARMAL	Ghodbunder Road-Mumbai
118	100189952	MOHAMMAD SHABAN MOHAMMAD	Kurla-Mumbai
119	107422302	LAZINA USMAN SHAIKH	Vashi-Mumbai
120	107305224	NUSART SHABBIR HUSAIN KH	Byculla-Mumbai
121	100773128	MOHAMMAD SHAMIM ANSARI	Byculla-Mumbai
122	106977264	BAKTHA SINGH FRANCIS	Saboo Siddik-Mumbai
123	105461297	PINKI SINGH	Mira Road-Mumbai
124	108314723	SHILPA JAIN	Hasanabad-Mumbai
125	102300863	RESHMA VILAYAT ALI SHAIKH	Vashi-Mumbai
126	108233558	KARUNA KARAN DINESHWAR S	Vasai Road-Mumbai
127	104769429	NARJIS KHATOON	Mumbra-Mumbai
128	107302007	IRSHAD LAL MUHAMMED TAGA	Jogeshwari-Mumbai
129	101280671	AMITKUMAR OMPRAKASH MISHR	Jogeshwari-Mumbai
130	031280514	RAJENDRA NANDKUMAR KALE	Goregaon-Mumbai
131	107135470	NOORJAHAN JANI SHAIKH	Jogeshwari-Mumbai
132	102938215	MANOJ KUMAR PARASHNATH VE	Malad-Mumbai
133	101253771	RABIYA NAFIS KHAN	Mumbra-Mumbai
134	100499691	SAJID ARIF LADHA	Mumbra-Mumbai
135	106705844	JITENDRA JAI PRAKASH YADA	Goregaon-Mumbai
136	106748324	ALMAS ANJUM MULLA	Mumbai Main Office-Mumbai
137	106292516	AFZAL AKHTAR SAYED	Mahim-Mumbai
138	101403864	PRAVINA ASHOK SHASHTRI	Mira Road-Mumbai
139	108178717	SUNIL YADAVRAO PATIL	Vasai Road-Mumbai
140	101060565	WAHID KHAN	Kalamboli-Mumbai
141	102160204	HEENA VAZIR MEGHANI	Jogeshwari-Mumbai
142	102472901	MANISHA JITENDRA JOSHI	Andheri - West-Mumbai
143	100925349	KAMRUNNISA IRSHAD KHAN	Jogeshwari-Mumbai
144	101347764	SIDDIQUI MUKHTAR ALAM	Kausa-Mumbai
145	106429701	JAGRUTI PRAVIN CHAWDA	Santacruz-Mumbai
146	029089556	AAJAN QAMAR AHMED SHAIKH	Kausa-Mumbai
147	103804395	KINJAL PRAKASH NAGARKAR	Panvel-Mumbai
148	103776141	KHUTALE RAVI KRISHNA	Panvel-Mumbai
149	103702881	SANJAY BALARAM JADHAV	Panvel-Mumbai
150	104965753	NIKHIL RAVINDRA PATIL	Kalyan-Mumbai
151	107788430	VIJAYBAHADUR JAWAHARLAL V	Juhu-Mumbai
152	106034162	CHANDRABALI AMRITLAL YADA	Kalyan-Mumbai
153	107755814	TABASSUM IRFAN AHMED SHA	Ghatkopar-Mumbai
154	103564894	SWEETY A SINGH	Mira Bhayandar Road-Mumbai
155	104272593	SHIPALI YOGESH PATIL	Santacruz-Mumbai
156	106345373	MANISH BHOLANATH RANA	Virar-Mumbai
157	101648018	KHAN USMAN MOHD UMAR	Kausa-Mumbai
158	102859225	MAZHAR MAHMOOD OMBILKAR	Kausa-Mumbai
159	108013456	SACHIN SHANTARAM PAWAR	Santacruz-Mumbai
160	107069850	JAYPRAKASH BALISTAR YADAV	Kanjurmarg-Mumbai

By way of this publication, the concerned Borrowers / Pledgers are hereby given final notice and last opportunity to pay the facility recalled amount in full, with all interest and charges forthwith or anyhow before the scheduled auction date failing which the Jewellery will be auctioned. The bank reserves the right to put the items not auctioned on the scheduled auctioned dates on any subsequent day(s) without prior notice by other modes of auction or and change the venue of the auction without further notice. Participation in the auction and acceptance of bids shall be at the sole discretion of DCB Bank. DCB Bank Ltd. has the authority to remove account(s) / change the auction date(s) without any prior notice. It is reiterated this is the final public notice to the borrowers and no further notice shall be given for auction of the ornaments subsequent to the above dates .
Please note that the auction shall be on an "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" and DCB Bank shall not be responsible and liable in any manner for any claims, disputes, objections related to the Jewellery or the auction thereof.

Date: 25.10.2025

Sd/-
Authorized Officer,
DCB Bank Limited

हलगर्जीपणाचे निष्पाप बळी

संपूर्ण दीपोत्सव शांततेत पार पडत असताना दीपावलीच्या शेवटच्या दिवशी देशभरात झालेल्या काही दुर्घटना चिंताजनक ठरतात. विशेषतः आंध्र प्रदेशमध्ये कन्नूर येथे एका खासगी बसला लागलेल्या आगीत वीस जणांचा मृत्यू होण्याची घटना तर याच दिवाळीच्या काळात नागपूरमध्ये लागलेल्या आगीत एकाच कुटुंबातील सहा जणांचा झालेला मृत्यूचा प्रकार तितकाच वेदनादायक ठरतो. शिवाय मुंबईत एकाच दिवशी तीन ठिकाणी लागलेल्या आगी मुंबईच्या सुरक्षिततेवर प्रश्नचिन्ह निर्माण करणाऱ्या ठरतात. जो दीपोत्सव एकमेकांचे शुभचिंतन करणारा आणि प्रत्येकाच्या उज्ज्वल भवितव्याची कामना करणारा असतो. या उत्सवकाळात असे दुर्दैवी प्रकार घडणे कोणत्याही संवेदनशील मनाला अस्वस्थ करणारे ठरते. कोणत्याही दुर्घटनेशिवाय सण, उत्सव जर साजरे झाले तर त्याचा आनंद निश्चितच द्विगुणित होत असतो. कारण वर्षभरातून सलग पाच दिवस येणाऱ्या आणि इतर अन्य कोणत्याही सणांपेक्षा अधिक उत्साह असणारा दीपोत्सव सुखरूपपणे पार पडावा अशीच सगळ्यांची इच्छा असते. दुर्दैवाने गेल्या काही वर्षांपासून दीपोत्सवाच्या पर्वकाळात रस्ते अपघात, आगी लागण्याच्या घटना किंवा महिला अत्याचारांचे प्रमाण वाढीला लागल्याचे पाहायला मिळते. खरे तर सुरक्षिततेचे अनेक उपाय केले जात असतात. या सर्वात मोठ्या उत्सव काळात कोणत्याही दुर्घटना घडू नयेत किंवा एकूण कायदा सुव्यवस्था व्यवस्थित राहावी म्हणून प्रयत्न केले जातात. तरीदेखील या घटनांचे प्रमाण वाढताना दिसते. याचा अर्थ अनेक स्तरावर दक्षता घेण्याबाबत हलगर्जीपणा, तर काही ठिकाणी बेजबाबदारपणाही होताना दिसतो. अशा घटनांचे दूरगामी परिणामही घडून येतात. आणि ज्यातून एकूणच सामाजिक सुरक्षिततेपुढचे प्रश्न किती गंभीर होत राहतात. विशेषतः या काळात आगी लागण्याच्या घटना आणि रस्ते अपघातांचे प्रमाण जास्त असल्याचे निदर्शनास येते आहे.

जीव वाचवण्याचा आकांत

आंध्र प्रदेशातही ही दुर्घटना हृदय पिळवटून टाकणारी ठरते. ज्यावेळेला बसने पेट घेतला त्यावेळेला दोन वाहनांमधली टक्कर आहे, असेच त्याचे स्वरूप वाटत होते. परंतु बसला लागलेल्या आगीने काही मिनिटांतच रूद्र रूप धारण केले. इतक्या अल्पावधीत आग पसरवण्याचे एकच कारण समोर येऊ शकते ते म्हणजे दिवाळीच्याच काळात बसमध्ये काही ज्वलनशील पदार्थ असण्याची शक्यता असावी. अन्यथा इतक्या कमी वेळात बस आगीच्या भक्ष्यस्थानी पडण्याचे काही कारण नाही. याच दिवाळीच्या सुट्ट्यांना लागून मोठ्या प्रमाणावर पर्यटकही बाहेर पडत असतात. विशेषतः खासगी बसचा व्यवसाय प्रचंड तेजीत असतो. एवढेच नव्हे तर त्या त्या राज्य परिवहन मंडळाच्या बसनादेखील याच काळामध्ये प्रचंड नफाही होत असतो. आज खासगी बसेसची संख्यादेखील खूप वाढलेली आहे. पण या बसमधील सुरक्षा व्यवस्थांच्या बाबतीत अत्यंत निष्काळजीपणा केला जातो. प्रवासाला जाणाऱ्यांची गर्दी असते. भाड्याचे दरही अवाच्या सवा वाढलेले असतात. लोकांच्या या गरजेचा गैरफायदाही घेतला जातो. आणि मग सुरक्षा उपाययोजनांबाबत कोणतीही काळजी न घेता बसेस पळवल्या जातात. अशा बसेससंदर्भात तपासणी करण्याचे त्या त्या राज्याच्या आरटीओची जबाबदारी असते. परंतु खासगी वाहन चालक आणि आरटीओ हे एकमेकांचे हितसंबंध जपत असतात. ज्यामध्ये प्रवासी वेठीला धरले जातात. त्याचे अत्यंत घातक परिणाम म्हणजे आंध्र प्रदेशातील बसला लागलेल्या आगीचा प्रकार आहे. त्यासंदर्भातील आणखी काही कारणे समोर येतीलही. परंतु एकूणच रस्ते अपघात किंवा वाहन अपघातांची शृंखला थांबवण्याची कोणतीही चिन्हे दिसत नाहीत. अशा घटना घडल्यानंतर त्याला अपघात म्हणून संबोधले जाते. परंतु जिथे ९० टक्के प्रकारात सुरक्षिततेबाबत डोळेझाकच केली जाते. एकेका बसमधून चाळीस ते पंचावन्न प्रवासी प्रवास करीत असतात आणि एवढ्या प्रवाशांची सुरक्षितता ज्या बसवर अवलंबून असते तिची योग्य ती देखभाल होणे अत्यंत महत्त्वाचे ठरते. दुर्दैवाने वाहन मालक आणि वाहतूक नियंत्रक यांच्याकडून त्याचे गांभीर्य लक्षात घेतले जात नाही. आग लागल्यानंतरच्या प्रवाशांच्या त्या आर्त किंकाळ्या आणि बसमधून बाहेर पडण्यासाठी झालेला आकांत इतका हृदयद्रावक ठरतो की, हलगर्जीपणाचेच हे निष्पाप बळी ठरतात.

रस्ते अपघातांचे वाढते प्रमाण

या सगळ्या सामाजिक सुरक्षिततेसाठी नियम कायदे केलेले असतात. आणि या नियमांची अंमलबजावणी होते की नाही हे पाहण्याची जबाबदारी सरकारी यंत्रणांवर असते. परंतु हलगर्जीपणा किंवा आपल्या कर्तव्यापोटी बेजबाबदारपणा दाखवण्याची प्रवृत्ती ठळकपणाने सरकारी यंत्रणांमध्ये दिसून येते. मग आगी लागण्याच्या घटनांबाबतही सुरक्षिततेची काळजी घेतली न जाणे विशिष्ट कालावधीनंतर त्या त्या व्यवस्थांचे ऑडिट किंवा तपासणी न होणे त्यातून अशा दुर्घटनांना आमंत्रण मिळते. अलिकडच्या काळात तर रुग्णालयांनादेखील आगी लागण्याचे प्रकार वाढलेले पाहायला मिळते म्हणजे जिथे रुग्ण व्याधीमुक्त होण्यासाठी येतात तिथे त्यांच्या आयुष्याशीच केव्हा आणि कसा खेळ होईल याचादेखील भरोसा राहिलेला नाही. अर्थात त्या आस्थापना किंवा कंपन्यांनी, इमारतींनी किंवा वाहन चालकांनीसुद्धा अशा सुरक्षांबाबत जागरुकता दाखवण्याची आवश्यकता आहे. परंतु ते दुर्लक्ष करतील हे गृहित धरूनच नियम केलेले असतात. नियमांचे उल्लंघन करणारे सरकारी यंत्रणांना हाताशी धरून आपली सुटका करून घेत असतात. तर त्यांना या बेजबाबदारपणाचा मोबदला मिळत राहतो. आणि सरकारी यंत्रणा नियमांच्या अंमलबजावणीबाबत अक्षम्य दुर्लक्ष करतात. प्रत्येकवेळी केवळ अपघात किंवा दुर्घटना असे म्हणून त्याकडे अक्षम्य दुर्लक्ष केले जाते त्याची खूप मोठी किंमत निष्पाप सामान्य जनतेला मोजावी लागते. रस्ते अपघात वाढण्याचेदेखील हेच प्रमुख कारण ठरते. वाहनांची वाढती संख्या, रस्त्यांची दुरवस्था आणि वाहनांची कार्यक्षमता सातत्याने दुर्लक्षित होते आणि अपघातांना आमंत्रण मिळते.

सुविचार

विलास कोळेकर
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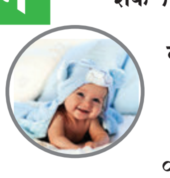
पंचांग

शनिवार, २५ ऑक्टोबर २०२५
शक १९४७ विश्वावसुनामसंवत्सर



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नक्षत्र : अनुराधा

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००-०१ ते २४-०० वृश्चिक

विनायक चतुर्थी

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बाकरवडी

★ **साहित्य :-** २ कप मैदा, २-३ मोठे चमचे बेसन (चणा पीठ), चवीपुरते मीठ, १ ते दीड चमचा तेल, १ छोटा चमचा ओवा.

★ **सारणासाठी :-** १ मोठा चमचा बेसन, १ छोटा चमचा तीळ आणि खसखस, १ छोटा चमचा आले किसून, १ ते दीड चमचा लसूण पेस्ट, ३ चमचे लाल तिखट, १ ते दीड चमचा पिठीसाखर, १ छोटा चमचा गरम मसाला, १ चमचा धणे पूड, १ छोटा चमचा बडिशेप, १ चमचा किसलेले खोबरे (सुके खोबरे), ३-४ मोठे चमचे बारीक शेव, मीठ

★ **कृती : मैद्याची पोळी :-** मैदा आणि बेसन एकत्र करून त्यात मीठ आणि ओवा घालावा. तेल गरम करून पीठात घालावे आणि पाणी घालून घट्ट मळून घ्यावे. १५-२० मिनिटे झाकून बाजूला ठेवावे.

सारणः १) सर्वप्रथम तीळ आणि खसखस तव्यावर थोडी भाजून घ्यावी. २) सारणासाठी दिलेले सर्व पदार्थ एकत्र करून १ चमचा तेलावर थोडे परतून घ्यावे. १) सारण तयार झाल्यावर भिजवलेल्या मैद्याची एक पातळ पोळी करून १-२ चमचे सारण त्यावर समान पसरावे. आणि घट्ट रोल करावा.. (जर रोल घट्ट नाही झाला तर त्यातील सारण बाहेर येते.) २) सुरीने १ इंच आकाराचे तुकडे करावे. ३) गरम तेलामध्ये गोल्डन ब्राऊन तळून घ्यावेत. ४) बाकरवड्या थंड झाल्यावर हवाबंद डब्यात ठेवाव्यात.

भारतीय संघासमोर आज ऑस्ट्रेलियाचे मोठे आव्हान

एकदिवसीय मालिकेत प्रथमच क्लीन स्वीपचा धोका

■ सिडनी

सिडनी क्रिकेट मैदानावर उद्या होणाऱ्या ३ एकदिवसीय मालिकेतील तिसऱ्या आणि शेवटच्या सामन्यात भारत आणि ऑस्ट्रेलिया भिडणार आहे. पहिले दोन सामने जिंकून ऑस्ट्रेलियाने मालिकेत विजयी आघाडी घेतलेली आहे. आता शेवटचा सामना जिंकण्याचा प्रयत्न भारतीय संघाचा असणार आहे. त्यासोबत या मालिकेत आपल्या धावांचे खाते उघडण्यात अपयशी ठरलेला विराट कोहलीवर सर्वांच्या नजरा असल्या तरी भारताला एकदिवसीय मालिकेत प्रथमच क्लीन स्वीपचा धोका आहे.

सिडनीच्या मैदानावर ऑस्ट्रेलियाची कामगिरी उत्कृष्ट आहे. ऑस्ट्रेलियन संघ १९७९ पासून सिडनी येथे सामने खेळत आहे आणि ऑस्ट्रेलियाने आतापर्यंत १३० पैकी ९१ एकदिवसीय सामने जिंकले. याठिकाणी भारताने २२ एकदिवसीय सामने खेळले.त्यात भारताने फक्त पाच वेळा विजय मिळाला. सिडनीत भारताने शेवटचे ३ एकदिवसीय सामने गमावले. भारताने २०१६ मध्ये शेवटचा विजय मिळवला होता. या मैदानावर एकूण सामने खेळवले गेले आहेत. त्यात प्रथम फलंदाजी करणार्या संघांनी ९६ विजय नोंदवले आहेत, तर प्रथम गोलंदाजी करणार्या संघांनी ६४ विजय मिळवले आहेत.

या सामन्यासाठी ऑस्ट्रेलियाने आपल्या संघात बदल केले आहेत. न्यू साऊथ वेल्सचा अष्टपैलू खेळाडू जॅक एडवर्ड्सला पहिल्यांदाच ऑस्ट्रेलियन संघात स्थान देण्यात आलेले आहे.त्याने ऑस्ट्रेलिया अ संघाकडून चांगली कामगिरी केलेली आहे. मॅथ्यू कुहनेमनला सुद्धा या सामन्यासाठी ऑस्ट्रेलियाच्या संघात समाविष्ट करण्यात आले.विकेटकिपर जोश इंग्लिसला शेवटच्या सामन्यात खेळण्याची संधी मिळू शकते.

दादरमध्ये आजपासून कॅरम स्पर्धा

■ मुंबई

आनंदराव अडसूळ चॅरीटेबल ट्रस्ट व आयडियल स्पोर्ट्स अकॅडमीतर्फे को-ऑपरेटिव्ह बँक एम्प्लॉईज युनियन (मुंबई) व कोकण क्रीडा प्रबोधिनी यांच्या सहकार्याने होणाऱ्या अडसूळ ट्रस्ट-कोकण कप सुपर लीग विनाशुल्क शालेय कॅरम स्पर्धेस २५ ऑक्टोबरपासून दादर पश्चिम येथील सीबीइयु सभागृहात प्रारंभ होणार आहे. मुंबई, ठाणे, पालघर, रायगड, रत्नागिरी, सिंधुदुर्ग आदी जिल्ह्यांतील एकूण २१८ खेळाडूंच्या सहभागाने पाच टप्प्यात नुकत्याच झालेल्या कॅरम स्पर्धेमधील निवडक शालेय ४० कॅरमपटूमध्ये ही स्पर्धा स्विस लीग पध्दतीने दोन दिवस रंगणार आहे. वेदांत हळदणकर वि.मनन भलाला यामधील उद्घाटनीय साखळी लढत माजी केंद्रीय अर्थ राज्यमंत्री आनंदराव अडसूळ, माजी आमदार कॅप्टन अभिजित अडसूळ, युनियनचे पदाधिकारी सुनील साळवी व इतर पदाधिकाऱ्यांच्या प्रमुख उपस्थितीत होईल.

ज्यु. हॉकी विश्वचषकातून पाकिस्तानची माघार

■ चेन्नई

भारतात २८ नोव्हेंबरपासून होणाऱ्या ज्युनियर हॉकी विश्वचषकातून पाकिस्तानने माघार घेतली.त्यानंतर आंतरराष्ट्रीय हॉकी महासंघाने लवकरच नवीन संघाची घोषणा केली जाणार असल्याचे सांगितले. ही स्पर्धा चेन्नई आणि मदुराई येथे खेळवली जाणार आहे. २२ एप्रिल रोजी झालेल्या पहलगाम दहशतवादी हल्ल्यामुळे आणि त्यानंतर भारताच्या ऑपरेशन सिंदूरमुळे भारत आणि पाकिस्तानमधील तणाव वाढला आहे. त्या पार्श्वभूमीवर पाकिस्तान हॉकी फेडरेशनने अधिकृतपणे कळवले आहे की, त्यांचा संघ या स्पर्धेत सहभागी होणार नाही.

આગામી ૫ દિવસ સૌરાષ્ટ્ર-કચ્છમાં રહેશે માવઠાનું જોર, માછીમારોને દરિયો ન ખેડવા સૂચના

અમારા પ્રતિનિધિ તરફથી

અમદાવાદ, તા. ૨૭ : શિયાળાની શરૂઆતમાં જ અરબી સમુદ્રમાં ડીપ ડિપ્રેશન સિસ્ટમ સક્રિય થતાં ગુજરાતનું હવામાન પલટાયું છે. હવામાન વિભાગ (તજ્ઞ) દ્વારા રાજ્યમાં આગામી ૫ દિવસ સુધી સાર્વત્રિક વરસાદની આગાહી કરવામાં આવી છે, જેના પગલે તંત્ર અને ખેડૂતો બંનેની ચિંતા વધી છે. હવામાન વિભાગના ડિરેક્ટર એ.કે. દાસના જણાવ્યા અનુસાર, આગામી ૨૪ કલાકમાં આ ડિપ્રેશન વધુ તીવ્ર બનવાની શક્યતા છે. જેના કારણે આગામી પાંચ દિવસ સૌરાષ્ટ્ર-કચ્છ સહિત દક્ષિણ ગુજરાતના અનેક વિસ્તારોમાં ભારે વરસાદ જોવા મળી શકે છે.

હવામાન વિભાગના જણાવ્યા અનુસાર, સૌરાષ્ટ્ર-કચ્છમાં અતિભારે વરસાદની આગાહી કરાઈ છે. જ્યારે મધ્ય ગુજરાતના અમદાવાદમાં સામાન્યથી હળવા વરસાદની સંભાવના છે. હવામાન વિભાગ દ્વારા અનેક જિલ્લાઓ માટે ઓરેન્જ એલર્ટ જાહેર કરવામાં આવ્યું છે, જેમાં સૌરાષ્ટ્ર-કચ્છના પોરબંદર, જૂનાગઢ, અમરેલી, કચ્છ અને સૌરાષ્ટ્રના તમામ જિલ્લાઓનો સમાવેશ થાય છે. અહીં ભારેથી અતિભારે વરસાદ થવાની સંભાવના છે. આ સિવાય દક્ષિણ અને મધ્ય ગુજરાતમાં ભરૂચ, સુરત, નવસારી, વલસાડ, તાપી, ખેડા, આણંદ, પંચમહાલ, દાહોદ અને વડોદરામાં ભારે વરસાદની આશંકા છે.

દરમિયાનમાં આજે સાંજે છ વાગ્યા સુધીમાં ૨૦૪ તાલુકાઓમાં વરસાદ પડ્યો હતો. જેમાં નોંધપાત્ર કમોસમી વરસાદ કહી શકાય તેવા ક્ષેત્રોમાં જોઈએ તો સૌથી વધુ અમરેલીના રાજુલામાં ૬.૮૯ ઈંચ વરસાદ પડ્યો હતો. જ્યારે ગર સોમનાથના ઉનામાં ૪.૫૩, અમરેલીના લીલીયામાં ૪.૪૯, ગીર સોમનાથના ગીર ગઢડામાં ૪.૨૯ ઈંચ વરસાદ પડ્યો હતો.

જ્યારે સાવરકુંડલા, મહવા, ખાંભા, વલ્લભીપુર, ગળતેશ્વર, કોડીનારમાં ૩થી આશરે ૩.૫ ઈંચ જેટલો વરસાદ પડ્યો હતો. જ્યારે છ તાલુકાઓમાં ૨થી ૨.૫૦ ઈંચ જેટલો વરસાદ પડ્યો હતો. જ્યારે ૧૪ તાલુકાઓમાં ૧થી દોઢ ઈંચથી વધુ વરસાદ પડ્યો હતો. બંગાળની ખાડીમાં પણ એક સિસ્ટમ સક્રિય થતા રાજ્યના સમગ્ર દરિયાકાંઠાના વિસ્તારો એલર્ટ પર છે. ગાજવીજ સાથે વરસાદ અને પવનના જોરને પગલે પોર્ટ પર LC-3 નંબરનું ભયસૂચક સિગ્નલ લગાવી દેવાયું છે. માછીમારોને આગામી આદેશ ન મળે ત્યાં સુધી દરિયો ન ખેડવા સ્પષ્ટ સૂચના આપવામાં આવી છે.

રાજ્યમાં મંત્રીઓને કમોસમી વરસાદથી પ્રભાવિત જિલ્લામાં પહોંચવાનો CMનો આદેશ

અમારા પ્રતિનિધિ તરફથી, અમદાવાદ, તા.૨૭ : રાજ્યમાં કમોસમી વરસાદ અને વાતાવરણમાં આવેલા પલટાથી ઉભી થયેલી પરિસ્થિતિ અંગે રાજ્ય સરકાર તાત્કાલિક એક્શનમાં આવી ગઈ છે. જેના ભાગરૂપે, મુખ્યમંત્રી ભૂપેન્દ્ર પટેલ, રાજ્યના જિલ્લા કલેક્ટરો તથા સ્ટેટ ઈમરજન્સી ઓપરેશન સેન્ટરના સતત સંપર્કમાં રહીને જિલ્લાઓની સ્થિતિ પર નજર રાખી રહ્યા છે. મુખ્યમંત્રીએ, રાજ્ય મંત્રીમંડળના વરિષ્ઠ મંત્રીઓને અને કમોસમી વરસાદથી વધુ પ્રભાવિત જિલ્લાઓમાં તાત્કાલિક અસરથી પહોંચીને જિલ્લા વહીવટી તંત્રને પરિસ્થિતિને પહોંચી વળવાનું માર્ગદર્શન આપવાના દિશાનિર્દેશો આપ્યાં છે.

જેના અનુસંધાને કૃષિ મંત્રી જીતુભાઈ વાઘાણી, આદિજાતિ વિકાસ મંત્રી નરેશ પટેલ, વન અને પર્યાવરણ મંત્રી અર્જુનભાઈ મોઢવાડીયા, સામાજિક ન્યાય અને અધિકારિતા મંત્રી ડો. પ્રદ્યુમન વાજા, ગીર સોમનાથ અને રાજ્યમંત્રી કૌશિકભાઈ વેકરિયા બનતી ત્વરાએ પહોંચશે. આ મંત્રીઓ સંબંધિત જિલ્લાઓના અધિકારીઓ સાથે બેઠક યોજીને પરિસ્થિતિની માહિતી મેળવશે તથા અસરગ્રસ્ત વિસ્તારોની પ્રત્યક્ષ મુલાકાત લઈને સ્થિતિનો તાગ મેળવશે. મુખ્યમંત્રીએ, સોમવારે, દિવસ દરમિયાન રાજ્યના બધા જિલ્લા કલેક્ટરઓ સાથે સંપર્ક કરીને તેમના જિલ્લામાં વરસાદી સ્થિતિ અને વાતાવરણમાં આવેલા બદલાવ અંગે તલસ્પર્શી વિગતો મેળવી હતી અને સ્ટેટ ઈમરજન્સી સેન્ટરને પણ જિલ્લાઓ સાથે સંકલન સાધીને જરૂરી મદદ સહાય માટે સૂચનાઓ આપી હતી.

૩૧મીએ મોદીની ઉપસ્થિતિમાં સ્ટેચ્યુ ઓફ યુનિટી ખાતે રાષ્ટ્રીય એકતા દિવસની ઉજવણી કરાશે

અમારા પ્રતિનિધિ તરફથી, અમદાવાદ, તા.૨૭ : વડાપ્રધાન નરેન્દ્ર મોદીની ઉપસ્થિતિમાં ૩૧મી, ઓક્ટોબરે સરદાર વલ્લભભાઈ પટેલની ૧૫૦મી જન્મજયંતિની એકતાનગર સ્ટેચ્યુ ઓફ યુનિટી ખાતે 'એક ભારત શ્રેષ્ઠ ભારત'ની ભાવના ઉજાગર કરતી ઉજવણી કરાશે. વડાપ્રધાનની પ્રેરણાથી સરદાર વલ્લભભાઈ પટેલની જન્મજયંતિને રાષ્ટ્રીય એકતા દિવસ તરીકે ઉજવવામાં આવે છે અને તેની સ્ટેચ્યુ ઓફ યુનિટી ખાતે દર વર્ષે વડાપ્રધાનની ઉપસ્થિતિમાં રાષ્ટ્રીય સ્તરના કાર્યક્રમો યોજવામાં આવે છે. આ વર્ષે રાષ્ટ્રીય એકતા દિવસની શાનદાર-અનોખી ઉજવણીનું આયોજન કરાયું છે. જેમાં, વડાપ્રધાન, સરદાર સાહેબની પ્રતિમાની પદ પૂજા કર્યા બાદ પરેડ અને વિવિધ કાર્યક્રમોમાં ઉપસ્થિત રહેવા આવશે ત્યારે તેમને કેન્દ્રીય સુરક્ષા દળો અને ગુજરાત પોલીસની કંટીજન્ટ્સ દ્વારા ગાર્ડ ઓફ ઓનર અપાશે અને સમગ્ર કાર્યક્રમનો શાનદાર પ્રારંભ થશે. આદિવાસીઓના ભગવાન બિરસા મુંડાજીની પણ આ વર્ષે ૧૫૦મી જન્મજયંતિ ઉજવાઈ રહી છે તેના ઉપલક્ષ્યમાં એકતાનગર ખાતે બિરસા મુંડા જયંતિએ વિશેષ પ્રસ્તુતિ યોજાવાની છે.

નવી દિલ્હીમાં દર વર્ષે પ્રજાસત્તાક દિવસ ૨૬મી જાન્યુઆરીએ યોજાતી પરેડની પેટર્ન પર જ આ વર્ષે ૩૧ ઓક્ટોબરે એકતાનગર ખાતે મુવિંગ પરેડ યોજવામાં આવશે. આ પરેડમાં BSF, CISF, ITBP, CRPF, SSB, J&K, પંજાબ, આસામ, ત્રિપુરા, ઓડિશા, છત્તીસગઢ, કેરાળા, આંધ્રપ્રદેશ, મહારાષ્ટ્ર, મધ્યપ્રદેશ અને NCC મળીને કુલ ૧૬ કન્ટીજન્ટ્સ સહભાગી થશે. ઓપરેશન સિંદૂરના BSFના ૧૬ પદક વિજેતા અને CRPFના પાંચ શૌર્ય ચક્ર વિજેતા બહાદુર જવાનો પણ આ પરેડમાં ખુલ્લી જીપ્સીમાં જોડાશે. આ પરેડનું નેતૃત્વ વિવિધ રંગબેરંગી વેશભૂષા અને અલગ-અલગ વાજિંત્રો સાથે હેરાલ્ડીંગ ટીમ(Heralding Team)ના ૧૦૦ જેટલા સદસ્યો કરવાના છે. મુખ્યસચિવ પંકજ જોશી અને પોલીસ મહાનિદેશક વિકાસ સહાયે આ અંગેની વિસ્તૃત માહિતી આપી હતી.

માણસાના ચાર લોકોનું ઈરાનમાં અપહરણ

અમારા પ્રતિનિધિ તરફથી અમદાવાદ, તા. ૨૭ : ગાંધીનગર જિલ્લાના માણસા તાલુકાના બાપુપુરાના ત્રણ અને બદપુરાનો એક વ્યકિત ૧૯મી ઓક્ટોબરે ઓસ્ટ્રેલિયા જવા નીકળ્યા બાદ ઈરાનમાં તેનું અપહરણ થયાનું સામે આવ્યું છે. આ મામલે માણસાના ધારાસભ્ય જે.એસ. પટેલ દ્વારા અમિત શાહને પત્ર લખી મદદ માગવામાં આવી છે. જેમાં ચૌધરી અજયકુમાર કાંતિભાઈ, ચૌધરી પ્રિયાબેન અજયકુમાર, ચૌધરી અનિલકુમાર રઘજીભાઈ અને ચૌધરી નિખિલકુમાર રમણભાઈના નામનો ઉલ્લેખ કરાયો છે.

અપહરણકારો દ્વારા બાપુપુરા ગામમાં રહેતા પરિવારજનોને અપહત લોકોને વીડિયો મોકલી કરોડો રૂપિયાની ખંડણી માગવામાં આવતા પરિવારજનો ચિંતિત બન્યા છે. આ મામલે માણસાના ધારાસભ્ય જે.એસ. પટેલને જાણ થતા તેઓ દ્વારા કેન્દ્રીય ગૃહમંત્રી અમિત શાહને પત્ર લખી મદદ માગી છે.

ગુજરાત ભાજપ સંગઠનમાં દેવદિવાળી આસપાસ મોટા ફેરફારોના એંધાણ

અમારા પ્રતિનિધિ તરફથી, અમદાવાદ, તા.૨૭ : ગુજરાત ભાજપ સંગઠનમાં દેવદિવાળી આસપાસ મોટા ફેરફારોના એંધાણ વર્તાઇ રહ્યા છે. ગુજરાત ભાજપના સંગઠનના મહત્ત્વના પદ એવા ચાર મહામંત્રીના પદ માટે નવા સમીકરણો ગોઠવાઈ રહ્યા છે. મહામંત્રી માટેની નિમણૂકો દેવદિવાળી આસપાસ જાહેર થઈ શકે છે. હાલના ચાર મહામંત્રીઓ પૈકી વિનોદ ચાવડા રિપીટ થવાની પ્રબળ શક્યતા છે. જ્યારે ઉત્તર ગુજરાતમાંથી રણછોડ રબારી, મધ્ય ગુજરાતમાંથી પૂર્વ સાંસદ રંજન ભટ્ટ અને અમદાવાદમાંથી પૂર્વ ધારાસભ્ય જગદીશ પટેલને મહામંત્રી બનાવાશે તેવી અટકળો વહેતી થઇ છે. અગાઉના ૧૬ મંત્રીઓમાંથી ૧૦ જૂના મંત્રીઓને નવા મંત્રીમંડળમાં ફરી સમાવવામાં આવ્યા નથી, જેના કારણે તેમના હસ્તકના ૨૦ જિલ્લાઓમાં નવેસરથી પ્રભારી મંત્રીઓની નિમણૂક કરવ

ભાજપના સૂત્રોનં માનીએ તો, પ્રદેશ ભાજપનું સંગઠન માળખું વધુ મજબૂત અને કાર્યશીલ બનાવવા માટે આ મહત્ત્વની નિમણૂકોની જાહેરાત દેવદિવાળીના શુભ મુહૂર્ત આસપાસ કરવામાં આવશે. તો બીજી તરફ, ગુજરાત રાજ્યના મંત્રીમંડળમાં તાજેતરમાં થયેલા મોટા ફેરફારને કારણે, હવે ૨૦ જિલ્લાઓના પ્રભારી મંત્રીઓ બદલવાની નવી કવાયત હાથ ધરવામાં આવી છે. અગાઉના ૧૬ મંત્રીઓમાંથી ૧૦ જૂના મંત્રીઓને નવા મંત્રીમંડળમાં ફરી સમાવવામાં આવ્યા નથી, જેના કારણે તેમના હસ્તકના ૨૦ જિલ્લાઓમાં નવેસરથી પ્રભારી મંત્રીઓની નિમણૂક કરવી પડશે. અગાઉના ૧૬ મંત્રીઓમાંથી ૧૦ જૂના મંત્રીઓને નવા મંત્રીમંડળમાં ફરી સમાવવામાં આવ્યા નથી, જેના કારણે તેમના હસ્તકના ૨૦ જિલ્લાઓમાં નવેસરથી પ્રભારી મંત્રીઓની નિમણૂક કરવ

નવા મંત્રીમંડળમાં મંત્રીઓની સંખ્યામાં વધારો થતાં, પ્રભારી મંત્રીઓની વહેંચણીની નીતિમાં પણ ફેરફાર કરવામાં આવશે. હવે સંભવતઃ માત્ર ૮ મંત્રીઓને જ બે જિલ્લાનો પ્રભાર સોંપાઈ શકે છે. આ નીતિનો હેતુ એ છે કે જે મંત્રીઓ પાસે વધુ અને મહત્ત્વના વિભાગોની જવાબદારી છે, તેમને માત્ર એક-એક જિલ્લાનો પ્રભાર સોંપવામાં આવે જેથી વહીવટી કાર્યભાર સંતુલિત રહે અને જિલ્લાઓના વિકાસ કાર્યો પર વધુ ધ્યાન આપી શકાય.

પ્રભારી મંત્રીઓની ફાળવણીમાં થનારા આ બદલાવમાં નાયબ મુખ્યમંત્રી હર્ષ સંઘવીના જિલ્લા પ્રભારીમાં પણ ફેરફાર જોવા મળી શકે છે. અગાઉ તેઓ વડોદરા અને ગાંધીનગર જિલ્લાના પ્રભારી મંત્રી હતા, પરંતુ હવે તેમને સંભવિતપણે માત્ર ગાંધીનગર એક જ જિલ્લાનો પ્રભાર સોંપવામાં આવી શકે છે.

મંત્રીમંડળમાંથી પડતાં મુકાયેલા પૂર્વ મંત્રીઓના સ્થાને કુલ ૨૦ જિલ્લામાં નવા પ્રભારી મંત્રીઓ નિયુક્ત થશે. આ જિલ્લાઓમાં અરવલ્લી, મહીસાગર, બનાસકાંઠા, સાબરકાંઠા, બોટાદ, ભરૂચ, ભાવનગર, દાહોદ, પંચમહાલ, ડાંગ, રાજકોટ, જામનગર, સુરેન્દ્રનગર, જૂનાગઢ, પાટણ, નર્મદા, છોટાઉદેપુર, તાપી અને વલસાડનો સમાવેશ થાય છે.

ભેળસેળિયા સુધરી જાય નહીં સતો કડક પગલાં ભરાશે : પાનશેરીયા

અમારા પ્રતિનિધિ તરફથી, અમદાવાદ, તા.૨૭ : નવા વર્ષના પ્રથમ સોમવારથી કામગીરીના પ્રથમ દિવસે રાજ્ય કક્ષાનો સ્વતંત્ર હવાલો ધરાવતાં આરોગ્ય અને પરિવાર કલ્યાણ મંત્રી પ્રફુલભાઈ પાનશેરીયાએ વિભાગની મુલાકાત લીધી હતી. તેમણે વિભાગના અધિકારીઓ-કર્મચારીઓને માનવતા, આધ્યાત્મિકતા સાથે લોકોની સેવા કરવાની સૂચના આપી હતી અને વિભાગની તમામ શાખાઓની મુલાકાત લઈ કર્મચારીઓ સાથે સંવાદ કર્યો હતો. આ દરમ્યાન તેમણે કહ્યું હતું કે, ખોરાકમાં ભેળસેળ કરનાર એક પણ વ્યક્તિને બક્ષવામાં નહીં આવે. આવા ભયંકર પાપ કરનારા લોકો સુધરી જાય નહીંતર આગામી દિવસોમાં તેના પર પણ કાર્યવાહી કરવામાં આવશે. આગામી દિવસોમાં આરોગ્ય વિભાગના સિવિલ હોસ્પિટલથી માંડી ઘ્ણ્દ(સામુહિક આરોગ્ય કેન્દ્ર), PHC (પ્રાથમિક આરોગ્ય કેન્દ્ર) અને તમામ આરોગ્ય કેન્દ્ર ખાતે પણ મેગા સ્વચ્છતા અભિયાન હાથ ધરવામાં આવશે.

મંત્રીએ કહ્યું હતું કે, મુખ્યમંત્રી ભુપેન્દ્ર પટેલના માર્ગદર્શનમાં મંત્રી ઋષિકેશ પટેલે આરોગ્ય વિભાગની ઉત્તમ કામગીરી નિભાવી હતી. જેને આગળ ધપાવતા આગામી દિવસોમાં સમગ્ર આરોગ્ય વિભાગના કર્મીઓ સહકારની ભાવનાથી કર્મ કરી ગુજરાતની આરોગ્ય સેવાઓને સમગ્ર રાષ્ટ્રમાં પ્રથમ ક્રમાંકે પહોંચાડશે. કોરોના જેવી મહામારીમાં પણ ભારતના આરોગ્ય તંત્રે પરિશ્રમ અને સ્વયંસુઝથી તાત્કાલિક સુવિધાઓ વિકસાવી ઉત્તમ કામગીરી કરી હતી ત્યારે આગામી દિવસોમાં આરોગ્ય વિભાગ નવા સંશોધનોની કામગીરી સાથે ટંગ મેનેજમેન્ટ પર પણ ધ્યાન આપશે.

૩૧મી, ઓકટો.થી ૬ટ્ઠી, નવે. સુધી સતર્કતા-જાગૃતિ સપ્તાહ ઉજવાશે

અમારા પ્રતિનિધિ તરફથી, અમદાવાદ, તા. ૨૭ : દર વર્ષની જેમ ચાલુ વર્ષે પણ ગુજરાત સરકાર દ્વારા ૩૧મી, ઓક્ટોબરથી ૬ટ્ઠી નવેમ્બર-૨૦૨૫ દરમિયાન રાજ્યભરમાં 'સતર્કતા જાગૃતિ સપ્તાહ-૨૦૨૫'ની ઉજવણી કરાશે. જે અંતર્ગત ગત ૧૦મી, સપ્ટેમ્બરથી લઈને આગામી ૯મી, ડિસેમ્બર-૨૦૨૫ સુધી ખાસ ઝુંબેશ હાથ ધરવામાં આવી રહી છે. જેમાં પડતર ફરિયાદો-કેસોનો નિકાલ, ક્ષમતાવર્ધન કાર્યક્રમો, મિલકત વ્યવસ્થાપન અને સેવાઓ આપવામાં ડિજિટલ પહેલ જેવી બાબતોનો સમાવેશ કરવામાં આવ્યો છે. આ ઉજવણીના ભાગરૂપે રાજ્ય સરકાર હસ્તકના તમામ વિભાગો, ખાતાના વડા અને તાબા હેઠળની કચેરીઓ, બોર્ડ-નિગમો, જાહેર સાહસો અને સ્થાનિક સત્તા મંડળો દ્વારા વિવિધ પ્રવૃત્તિઓનું આયોજન કરવામાં આવ્યું છે. કેન્દ્રીય તકેદારી આયોગ દ્વારા ૨૭મી ઓકટોબરથી ૨જી, નવેમ્બર-૨૦૨૫ સુધી સતર્કતા જાગૃતિ સપ્તાહ-૨૦૨૫ની સતર્કતા આપણી સહિયારી જવાબદારી -Vigilance : Our Shared Responsibilityની થીમ આધારિત ઉજવણી કરવામાં આવશે.

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM YARMOHMMAD MOHMMAD ALI MANIHAR TO NEW NAME YARMOHMMAD MANIHAR AS PER DOCUMENTS

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM RAJENDRA PANDIT JADHAV TO NEW NAME RAJENDRA PANDIT MALI AS PER DOCUMENTS

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME FROM BILLAVA RAGHURAMA NAGA TO NEW NAME RAGHURAM N BILLAVA AS PER DOCUMENTS

કાર્યપાલક મેજીસ્ટ્રેટ અને મામલતદાર પારડીની કોર્ટમાં,

રજી. ૩૮૪/૨૦૨૪

અરજદાર :- **ભીખુભાઈ બાબુભાઈ પટેલ**
રહે. પારસી ફળિયા પરીયા તા.પારડી

વિરૂધ્ધ

સામાવાળા :- **તલાટી કમ મંત્રીશ્રી,**
ગ્રામ પંચાયત કચેરી પરીયા
તા.પારડી, જી.વલસાડ

જન્મ-મરણ અધિનિયમ-૧૯૬૯ ની કલમ-૧૩ (૩) અન્વયે મરણની નોંધ કરાવવા માટેનો હુકમ મેળવવા માટેની અરજી અન્વયે નોટીસ

આથી લાગતા વળગતા ઈસમોને જણાવવાનું કે, અરજદારે જન્મ-મરણ અધિનિયમ-૧૯૬૯ હેઠળ અરજી કરેલ છે કે, અરજદારશ્રી **ભીખુભાઈ બાબુભાઈ પટેલ**, રહે. પારસી ફળિયા પરીયા તા.પારડી જી.વલસાડનાએ તેઓના પરદાદી **વેણકીબેન છીપકાભાઈ પટેલ**નું મરણ તા.૧૭/૦૩/૧૯૬૯ ના રોજ મોજે- પરીયા તા.પારડી જી.વલસાડ મુકામે થયેલ છે. તેમના મરણની નોંધણી જે તે વખતે કાયદાથી અજાણ હોઈ ભુલ અને શરતચુકથી કરવાની રહી ગયેલ છે. જેથી અત્રેની કોર્ટમાં અરજી દાખલ કરેલ છે. સદર મરણની નોંધણી બાબતે કોઈને વાંધો યા તકરાર હોય તો પોતે અથવા વકીલ મારફત સદરહુ જાહેરાત પ્રસિદ્ધ થયા તારીખથી ૩૦ (ત્રીસ) દિવસની અંદર કાર્યપાલક મેજીસ્ટ્રેટ અને મામલતદાર પારડી, મામલતદાર કચેરી પારડી, તા.પારડી જી.વલસાડની કચેરીએ વાંધા રજુ કરવાના રહેશે. જો વાંધો નહી આવે તો વાંધો નથી તેમ માની આગળની કાર્યવાહી કરવામાં આવશે. જેની તમામ લાગતા વળગતા ઈસમોએ નોંધ લેવી.

આજ રોજ તા.૧૮/૦૯/૨૦૨૫ ના રોજ મારી સહી તથા કોર્ટનો સિક્કો કરીને આપ્યો.

નંએમએજી/જન્મ-મરણ/રજી નં.૩૮૪-૨૦૨૪/૨૦૨૫
કાર્યપાલક મેજીસ્ટ્રેટ અને મામલતદાર કચેરી, પારડી. તા.પારડી જી.વલસાડ

કોર્ટનો સિક્કો

સહી/-
કાર્યપાલક મેજીસ્ટ્રેટ પારડી

UT Administration of Dadra & Nagar Haveli and Daman & Diu
VIGILANCE DEPARTMENT

APPEAL

Observance of Vigilance Awareness Week, 2025 from 27th October to 2nd November, 2025 on theme;

"Vigilance: Our Shared Responsibility".
"सतर्कता : हमारी साझा जिम्मेदारी"

All the citizens, corporate, entities, firms etc. are requested to take online Integrity Pledge. The same is available on the Central Vigilance Commission's website *http:// www.cvc.gov.in*.

NO.: IP/DMN/2/5/2025-26/925 **DATED : 27/10/2025**

IN THE COURT OF HON. PRINCIPAL DISTRICT JUDGE, DADRA AND NAGAR HAVELI, SILVASSA.

M.A.C.P. Spl.No.07/2022

Chanchalben N. Patel & oth. R/o. Gujarat — Claimant

V/s.

Vishal V. Pandey & oth. R/o. Gujarat — Respondent

PUBLIC NOTICE

To,
Respondent No.1
Vishal Virendra Pandey
R/o. Room No.103, Shasha Apartment,
Village Dungra, Taluka Vapi. Dist. Valsad, State-Gujarat.

WHEREAS, the applicants have instituted above application for compensation of Rs.5,51,250/- as motor accident claim. Notice was issued to you by the Hon'ble Tribunal to attend the Court through the Court. But it has been received unserved. Therefore, applicant desires to serve the notice upon Respondent No.1.

Hence, this publication is now issued to your for appearance before the Tribunal in person or by advocate duly instructed and authorized on 04th day of November, 2025 at 11:00 A.M. to give answer to the same and to file necessary documents if required failing which the claim petition will be dispose of in your absence as per rules.

Given under my hand and the seal of this Tribunal on this 14th day of October, 2025.

Court seal

By Order
sd/-
Registrar
District & Session Court,
Dadra & Nagar Haveli, Silvassa

ફોર્મ-જી
મેસર્સ એજીએસ ટ્રાન્સેક્ટ ટેકનોલોજીસ લીમીટેડ માટે રસ દર્શાવવા માટેનું આમંત્રણ
પેમેન્ટ સોલ્યુશન્સ, બેન્કીંગ ઓટોમેશન, એટીએમનું મેન્યુફેકચરીંગ અને અન્ય ઓટોમેશન સોલ્યુશન્સમાં સક્રિય
સ્થળ : મુંબઇ, નવી મુંબઇ અને દમણ ખાતે ઓફિસ અને ફેક્ટરી
(ઈન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઈન્ડિયાના (ઈન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ ફોર કોર્પોરેટ પરસન્સ) રેગ્યુલેશન્સ, ૨૦૧૬ના રેગ્યુલેશન ૩૬ એ(૧) હેઠળ)

સંબંધિત વિગતો

૧	કોર્પોરેટ દેણદારનું PAN અને CIN/LLP નં. સહિતનું નામ	એજીએસ ટ્રાન્સેક્ટ ટેકનોલોજી લીમીટેડ CIN : L72200MH2002PLC138213
૨	નોંધાયેલી કચેરીનું સરનામું	૬૦૧, ૬૦૨, ટ્રેડ વર્લ્ડ બી-વીંગ, કમલા મીલ કમ્પાઉન્ડ, સેનાપતિ બાપટ માર્ગ, લોઅર પરેલ, મુંબઇ, મહારાષ્ટ્ર, ભારત-૪૦૦૦૧૩
3	વેબસાઈટનો URL	હાલમાં વેબસાઈટ કાર્યરત નથી
૪	જ્યાં મોટાભાગની સ્થાયી મિલકતો આવેલી છે એ જગ્યાની વિગતો	કોર્પોરેટ દેણદારની સ્થાયી મિલકતો અને લોઅર પરેલ, દમણ અને મહાપે, મુંબઇ ખાતે સ્થિત છે.
૫	મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત ક્ષમતા	દમણની સવલત પાસે પ્રતિમાસ ૧૦૦૦ સુધી એટીએમો બનાવવાની ક્ષમતા છે.
૬	છેલ્લા નાણાંકીય વર્ષમાં વેચાણ કરાયેલ મુખ્ય ઉત્પાદનો/સેવાઓની કિંમત અને જથ્થો	તા. ૩૧-૧૨-૨૦૨૪ ના લીમીટેડ રીવ્યુ રિપોર્ટમાં દર્શાવ્યા મુજબ કોર્પોરેટ દેણદારની પ્રક્રિયાઓથી આવક રૂા. ૬૫૪.૦૨ મિલીયન હતી
૭	કર્મચારીઓ/કામદારોની સંખ્યા	બરતરફ બોર્ડ ઓફ ડિરેક્ટર્સ દ્વારા મળેલી માહિતી મુજબ કોર્પોરેટ દેણદારના તા. ૩૧-૧૨-૨૦૨૪ ના કામદારોની સંખ્યા અંદાજે ૧૮૪૫ હતી. અલબત્ત અંદાજીત આરપીનો પ્રોજેક્ટ સંબંધી કર્મચારીઓ સહિત ૧૯૮ કર્મચારીઓ સેવામાં ચાલુ હોવાનો અંદાજ છે
૮	છેલ્લા બે વર્ષના ઉપલબ્ધ નાણાંકીય સ્ટેટમેન્ટો વધુ માહિતી સાથે (સુચિ સહિત) ક્રેડીટર્સની યાદી અને ઉપલબ્ધ URL સાથે	નીચેના ઈ-મેલ પર સંદેશા વ્યવહાર કરીને એ માહિતી માંગી શકાય છે. **E-Mail :** agscirp@gmail.com
૯	રીઝોલ્યુશન અરજદારની કોડના સેકશન ૨૫(૨)(એચ) હેઠળની યોગ્યતા URL ખાતે ઉપલબ્ધ છે.	નીચેના ઈ-મેલ પર સંદેશા વ્યવહાર કરીને એ માહિતી માંગી શકાય છે. **E-Mail :** agscirp@gmail.com
૧૦	રસ દર્શાવતા હોવાનું સ્વીકારવાની છેલ્લે તારીખ	૧૦-૧૧-૨૦૨૫
૧૧	દરખાસ્ત કરનાર સંભવિત અરજદારીની કામચલાઉ યાદી જારી કરવાની તારીખ	૧૫-૧૧-૨૦૨૫
૧૨	કામ ચલાઉ યાદી અંગે વાંધા રજુ કરવાની છેલ્લી તારીખ	૨૦-૧૧-૨૦૨૫
૧૩	દરખાસ્ત કરનાર સંભવિત અરજદારોની અંતિમ યાદી જારી કરવાની તારીખ	૨૫-૧૧-૨૦૨૫
૧૪	દરખાસ્ત કરનાર સંભગિત અરજદારોને માહિતી મેમોરેન્ડમ ઈવેલ્યુશન મેટ્રીકટસ અને રીઝોલ્યુશન પ્લાન જારી કરવાની તારીખ	૨૯-૧૧-૨૦૨૫
૧૫	રીઝોલ્યુશન પ્લાન્સ ભરવા માટેની છેલ્લી તારીખ	૨૯-૧૨-૨૦૨૫
૧૬	ઈઓઆઈ ભરવા માટેના પ્રોસેસ ઈમેલ આઈડી	agscirp@gmail.com

સ્થળ : મુંબઇ
તારીખ : ૨૫-૧૦-૨૦૨૫

સહી/-
બ્રિજેન્દ્રકુમાર મિશ્રા
ડીમ્ડ રીઝોલ્યુશન પ્રોફેશનલ
IBBI રજીસ્ટ્રેશન નં. IBBI/IPA-002/IP-N00109/2017-2018/10257
AFA વિગતો : AA2/10257/02/311225/203487 માન્યતા તા. ૩૧-૧૨-૨૦૨૫ સુધી
IBBI નોંધાયેલ સરનામું : ફ્લેટ નં. ૨૦૨, બીજો માળ, ભોજ ભવન, પ્લોટ નં. ૧૮-ડી, શિવપુરી, સિયોન- ટ્રોમ્બે રોડ, ચેમ્બુર (ઈસ્ટ), મુંબઇ - ૪૦૦૦૭૧
એજીએસ ટ્રાન્સેકટ ટેકનોલોજી લીમીટેડ વતી